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**BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONAL BENCH), KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN**

**[Under section 18(1) read with sections 14, of
the National Green Tribunal Act, 2010]**

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF
M/s Bhagwati Stone Crushers

.....Applicant

VERSUS

Union Of India & Ors

..... Respondents

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Paushali Banerjee

Advocate

7A, Kiron Shankar Roy, Kolkata-700001

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**BEFORE THE NATIONAL GREEN TRIBUNAL
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SYNOPSIS

The present application is being filed under Section 18(1) read with Section 14 of National Green Tribunal Act, 2010 (for short NGT Act) on behalf of the Applicant. The applicant is a registered partnership firm engaged in stone mining in adjoining Seraikela district of Jharkhand State and intends to apply and acquire a mining lease of stone minor mineral in West Singhbhum district of Jharkhand State under provisions of Jharkhand Minor Mineral Concession Rules, 2004 (in short JMMC Rules, 2004). JMMC Rules, 2004 provides for grant of mining lease over raiyati area only and for this purpose the applicant identified a stone deposit in raiyati area and

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thereafter applied before Divisional Forest Officer, Chaibasa Forest Division for his no objection certificate in prescribed format of SEIAA, Jharkhand. The Divisional Forest Officer, Chaibasa Forest Division replied vide Memo No. 1069 dated 27.06.2024 wherein it was reported that the project location is at a distance of more than 250 meters away from reserved forest/protected forest, 10 Km away from National Park/Wildlife Sanctuary/Eco Sensitive Zone. However, according to DFO, Chaibasa the area falls under No Mining Zone. Thereafter, the petitioner submitted a detailed representation dated 4th July 2024 before DFO, Chaibasa that the Management Plan for Sustainable Mining (in short MPSM) in Saranda and Chaibasa in Singhbhum district of Jharkhand State has conducted a carrying capacity study of iron and manganese ore over forest land and as such delineation of mining zone/no mining zone is with respect to iron and manganese ore only and hence the MPSM report has got no applicability at all on minerals other than iron and manganese ore situated over non-forest land. Thereafter the DFO Chaibasa once again replied vide Memo No. 1178 dated 09.07.2024 that the applied village Baliapada is not mentioned in Table 5: compartment under Proposed Development /Mining Zone of MPSM report and hence by way of corollary, according to the DFO, this applied area falls under no mining zone. Hence this Original Application.

Paushali Banerjee

Advocate

7A, Kiron Shankar Roy, Kolkata-700001

**BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONAL BENCH), KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN
[Under section 18(1) read with sections 14, of
the National Green Tribunal Act, 2010]**

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF

M/s Bhagwati Stone Crushers

.....Applicant

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..... Respondents

LIST OF DATES

22.11.2010	Government of India appointed Justice M.B Shah Commission of Inquiry to inquire into the nature and extent of illegal mining of iron ore and manganese ore
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14.10.2013	Justice M.B.Shah Commission of Inquiry submitted the First Report on illegal mining of Iron and manganese ores in the State of Jharkhand
06.08.2014	Ministry of Mines, Government of India laid the Report of Justice M.B.Shah Commission of Inquiry along with Action Taken Report in the Parliament and communicated the same to Chief Secretary, Jharkhand
23.09.2014	The MoEFCC, Government of India awarded the work of carrying capacity study in Saranda Forest Division in the West Singhbhum District, Jharkhand to Indian Council of Forestry Research and Education (ICFRE), Dehradun to suggest annual capacity for iron ore production.
13.07.2015	Ministry of Environment, Forests and Climate Change, Government of India communicated to the Principal Secretary, Forests, Government of Jharkhand to await the carrying capacity study report of Saranda Forest area of West Singhbhum district of Jharkhand State before processing any approval/application under section 2 of Forest (conservation) Act, 1980.
08.06.2018	The Ministry of Environment, Forests and Climate Change, Government of India approved a

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	Management Plan for sustainable Mining and delineation of Mining Zones and Conservation area/no mining zone in Saranda and Chaibasa in Singhbhum district of Jharkhand State prepared by Indian Council of Forestry Research and Education (ICFRE), Dehradun
20.05.2024	Petitioner applied for a no objection certificate for mining of stone minor mineral in non forest land of village Baliyapada before Divisional Forest Officer, Chaibasa Forest Division
27.06.2024	DFO, Chaibasa Forest Division issued a certificate to the Petitioner certifying that applied area of project location in village Baliyapada falls under no mining zone
04.07.2024	Petitioner filed a representation before DFO, Chaibasa Forest Division that report of MPSM is applicable on iron ore and manganese ore only and not on minerals other than iron ore and manganese ore
09.07.2024	DFO, Chaibasa Forest Division replied to the Petitioner that village Baliyapada is not enlisted in mining zone at Table 5 Page 11-12 of said report of MPSM



**BEFORE THE NATIONAL GREEN TRIBUNAL
(EASTERN ZONAL BENCH), KOLKATA, WEST BENGAL
FINANCE CENTRE, 3rd FLOOR, NEW TOWN**

MEMORANDUM OF APPLICATION

**[Under section 18(1) read with sections 14, 15, 16 & 17 of
the National Green Tribunal Act, 2010]**

ORIGINAL APPLICATION NO. OF 2024

IN THE MATTER OF

M/s Bhagwati Stone Crushers, a registered partnership firm through Manoj Kumar Son of Danvir Prasad partner of M/s Bhagwati Stone Crushers having its registered office at New Colony, Nimdih, Chaibasa, District Singhbhum West, Jharkhand, PIN-833201.

.....Applicant

VERSUS

1. Union of India represented through the Ministry of Environment, Forests and Climate Change, Government of India, through the Secretary, 2nd Floor, Agni Block, Indira Paryavan Bhawan, Jor Bagh Road, New Delhi-110003. Secy-moef@nic.in, 011-20819220.
2. State of Jharkhand represented through Chief Secretary, Government of Jharkhand, 1st Floor, Project Building, Dhurwa, Ranchi-834004, Email: cs-jharkhand@nic.in

3. Department of Forest, Environment & Climate Change, through the Principal Secretary, Government of Jharkhand, Nepal House, Doranda, Ranchi-834002, cf-wpranchi@gov.in
4. Divisional Forest Officer, Chaibasa Forest Division, Chaibasa-833201, dfo-chaibasa@gov.in

.....Respondents

MOST RESPECTFULLY SHOWETH :

1. The applicant above named is law abiding citizen of India and residing at the address mentioned in the cause title for service of notices of this application and that of his representation.
2. That the addresses of the respondents are given above for service of notice of this application.
3. That the applicant above named begs to present this Original Application raising a substantial question of law regarding the true and correct implementation of Office Memorandum No. F.No.11-65/2014-FC(Pt) dated 08.06.2018 of Ministry of Environment Forests & Climate Change, Government of India whereby Management Plan for Sustainable Mining and delineation of Mining Zone and Conservation area/no mining zone in

Saranda and Chaibasa in Singhbhum district of Jharkhand State was approved by competent authority and communicated to Chief Secretary and Principal Secretary, Forest of Government of Jharkhand.

4. The present application is being filed under Section 18(1) read with Section 14 of National Green Tribunal Act, 2010 (for short NGT Act) on behalf of the Applicant. The applicant is a registered partnership Firm engaged in stone mining in adjoining Seraikela district of Jharkhand State and intends to apply and acquire a mining lease of stone minor mineral in West Singhbhum district of Jharkhand State under provisions of Jharkhand Minor Mineral Concession Rules, 2004 (in short JMMC Rules,2004). The Applicant states that Jharkhand Minor Mineral Concession Rules, 2004 provides for grant of mining lease over raiyati area only and for this purpose the applicant identified a stone deposit in raiyati area and thereafter applied before Divisional Forest Officer, Chaibasa Forest Division for his no objection certificate in prescribed format of SEIAA, Jharkhand. The Divisional Forest Officer, Chaibasa Forest Division replied vide Memo No. 1069 dated 27.06.2024 wherein it was replied that the project location is at a distance of more than 250 meters away from reserved forest/protected forest, 10 Km away from National Park/Wildlife Sanctuary/Eco Sensitive Zone. However, according to DFO, Chaibasa the area falls under No Mining Zone. Thereafter, the petitioner submitted a detailed representation dated 4th July 2024 before DFO, Chaibasa that the Management Plan for Sustainable Mining (in short MPSM) in Saranda and Chaibasa in Singhbhum district of Jharkhand State has conducted a carrying capacity study of iron and manganese ore over forest land and as such delineation of mining zone/no mining zone is with respect to iron and manganese ore only and hence the MPSM report has got no applicability

at all on minerals other than iron and manganese ore situated over non-forest land. Thereafter the DFO Chaibasa once again replied vide Memo No. 1178 dated 09.07.2024 that the applied village Baliapada is not been mentioned in Table 5: compartment under Proposed Development /Mining Zone of MPSM report and hence by way of corollary, according to him, this applied area falls under no mining zone. Hence this Original Application.

BRIEF FACTS OF THE CASE:

1. That the Ministry of Mines, Government of India had constituted a Commission of Inquiry under Section 3 of the Commission of Inquiry Act,1952 appointing Shri Justice M.B.Shah, retired Judge of Supreme Court of India to examine illegal mining of Iron and Manganese in contravention of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957, Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 and/or other rules, licenses, guidelines etc. vide Gazette Notification dated 22.11.2010. The terms of reference of the commission was to determine the nature and extent of illegal mining of iron and manganese ore, extent and impact of illegal mining amongst others. The said commission was also authorized to engage consultants or specialized agencies for survey, data collection and analysis.

A copy of Gazette of India published by Ministry of Mines dated 22.11.2010 is annexed herewith and marked as **Annexure-1** to this Original Application.

2. That the M.B Shah Commission of Inquiry submitted its report of Jharkhand State on 14.10. 2013 and thereafter the Government of India laid the same before Parliament along with Action Taken Report in monsoon session of Parliament in the year 2014.
3. That in compliance of the Action Taken report on the 'Memorandum of Action taken' on the 'First report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah commission of inquiry, submitted to the Government, the MoEF& CC, vide its letter F.No.11-65/2014-FC, dated 23rd September, 2014, awarded the carrying capacity study in Saranda & Chaibasa Forest Division in the Singhbhum District, Jharkhand to Indian Council of Forestry Research and Education (ICFRE), Dehradun to suggest annual capacity for iron & manganese ore production.
4. That based on the terms of reference (TOR) which included all aspects as suggested by the Commission of enquiry, the ICFRE submitted the draft final report on 28.3.2016. The report was examined by a committee constituted on 4.4.2016 by the MoEF&CC, New Delhi. Based on the committee's recommendations the ICFRE report was accepted by the competent authority in the MoEF& CC, New Delhi.

A photocopy of Office Memorandum F.No. 11-65/2014-FC(Pt) dated 08.06.2018 of Ministry of Environment, Forests and Climate Change, Government of India is annexed herewith along with full report of MPSM and marked as **Annexure-2** to this Original Application

5. That the Carrying capacity report of Indian Council of Forestry Research and Education extends to the Saranda & Chaibasa Forest Division in Singhnum district of Jharkhand State and is related to Iron ore and

manganese ore mining, the report was prepared in consonance with the policy that dense and biodiverse forest with significant flora and fauna should not be diverted for mining purpose. The report identifies the mining zones for mining of iron ore and is not related to stone mining.

6. That the Applicant states that the Applicant is in the business of stone mining and applied before Divisional Forest Officer, Chaibasa Forest Division for a no objection certificate over raiyati land enclosing map of village Baliyapada on 20.05.2024 with an intent to apply for mining lease of stone minor mineral & allied activities under Jharkhand Minor Mineral Concession Rules, 2004 before competent authorities in the non forest land in Village Baliyapada ,Thana No. 368 ,Khata No. 87,126,172 Plot No.1,4,7,8,9,10,11 , Khata No.87 ,126 Plot No. 74,75,76, 84,85.

A photocopy of application dated 20.05.2024 of Petitioner along with map filed before DFO, Chaibasa Forest Division is annexed herewith and marked as **Annexure-3** to this Original Application

7. That the Divisional Forest Officer, Chaibasa gave his no objection certificate vide Memo No. 1069 dated 27.06.2024 certifying that the project location is at a distance of more than 250 meters away from reserved forest/protected forest, 10 Km away from National Park/Wildlife Sanctuary/Eco Sensitive Zone. However, according to DFO, Chaibasa the area falls under No Mining Zone.

A photocopy of Memo No. 1069 dated 27.06.2024 of DFO, Chaibasa Forest Division

is annexed herewith and marked as **Annexure-4** to this Original Application

8. That the Applicant submits that perplexed by the aforesaid report dated 27.06.2024 of DFO, Chaibasa , the Applicant submitted a representation dated 04.07.2024 before DFO that the Management Plan for Sustainable Mining (in short MPSM) in Saranda and Chaibasa in Singhbhum district of Jharkhand State has conducted a carrying capacity study of iron and manganese ore over forest land and as such delineation of mining zone/no mining zone is with respect to iron and manganese ore only and hence the MPSM report has got no applicability at all on minerals other than iron and manganese ore situated over non-forest land.

A photocopy of representation dated 04.07.2024 of Petitioner filed before DFO, Chaibasa Forest Division is annexed herewith and marked as **Annexure-5** to this Original Application

5. That the DFO, Chaibasa replied the Petitioner vide Memo No. 1178 dated 09.07.2024 that the applied village Baliapada is not mentioned in Table 5: compartment under Proposed Development /Mining Zone of Management Plan for Sustainable Mining report Page 11-12 and hence by way of corollary, according to the DFO , this applied area falls under no mining zone.

A photocopy of reply Memo No. 1178 dated 09.07.2024 of DFO, Chaibasa Forest Division is annexed herewith and marked as **Annexure-6** to this Original Application

9. That the Petitioner is grossly aggrieved and dissatisfied with Memo No. 1069 dated 27.06.2024 and 1178 dated 09.07.2024 of DFO, Chaibasa Forest Division and hence this Original Application on following grounds amongst others:

10.GROUNDS

- A. FOR THAT the respondent no.4 failed to appreciate that the Management Plan for Sustainable Mining (in short MPSM) in Saranda and Chaibasa in Singhbhum district of Jharkhand State has conducted a carrying capacity study of iron and manganese ore over forest land and as such delineation of mining zone/no mining zone is with respect to iron and manganese ore only and hence the MPSM report has got no applicability at all on minerals other than iron and manganese ore situated over non-forest land. Aforesaid fact is clearly mentioned at introductory Page 1-2 of said report of MPSM dated 08.06.2018 (Annexure-2) duly approved by competent authority of Ministry of Environment, Forests and Climate Change, Government of India.
- B. FOR that the respondent authorities failed to appreciate that the aforesaid report of MPSM dated 08.06.2018 (Annexure-2) is an

administrative report regarding carrying capacity study of production of iron and manganese ore in West Singhbhum district of Jharkhand State duly accepted by the Government of India as a reference point and no eco sensitive zone under Environment (Protection) Act,1986 and rules made thereunder has been notified pursuant to the said report. Hence the respondents cannot stop the other activities in West Singhbhum district of Jharkhand State without the authority of law.

- C. FOR THAT the main objective of the aforesaid report of MPSM dated 08.06.2018 (Annexure-2) is to stop further degradation of forest land involved in iron and manganese ore mining and this fact is established from communication No. F.No. 8-279/1985-FC(Pt) dated 13.07.2015 of Ministry of Environment, Forests and Climate Change, Government of India while considering an application under Section 2 of Forest (Conservation) Act, 1980 of Noamundi Iron Ore mining lease of M/s Tata Steel Ltd.

A photocopy
of communication F.No. 8-279/1985-FC(Pt)
dated 13.07.2015 of Ministry of
Environment, Forests and Climate Change,
Government of India is annexed herewith
and marked as **Annexure-7** to this Original
Application

- D. FOR THAT the respondent authority failed to appreciate that the Applicant applied for no-objection before DFO, Chaibasa in raiyati land and not forest land and as such no application under Section 2 of Forest (Conservation) Act, 1980 is required by the Applicant to acquire a

mining lease for stone mining under Jharkhand Minor Mineral Concession Rules, 2004.

- E. FOR That the respondent authority failed to appreciate that even considering the carrying capacity report the area applied for no-objection before DFO, Chaibasa in village Baliyapada in Chaibasa Forest Division is not delineated as no mining zone of iron ore and/or manganese at Page 27 of 52 to 42 of 52 of report of MPSM (Annexure-2).
- F. FOR THAT The respondent no.4 failed to apply his mind in the second reply dated 09.07.2024 has referred Page No. 11 and 12 of the report of MPSM and has stated that village Baliyapada is not mentioned in Table 5: compartment under Proposed Development/Mining Zone, and hence it his corollary that this is under no mining zone. But the fact of the matter is that village Baliyapada in Chaibasa Forest Division is not delineated as no mining zone even for mining of iron ore and/or manganese also at Page 27 of 52 to 42 of 52 of report of MPSM (Annexure-2).
- G. FOR THAT the corollary drawn by DFO, Chaibasa is erroneous for the simple reason that the identification of mining zone at Page 11-12 is for iron and manganese ore only and not with regard to other minerals or stone mines. That, moreover, to delineate village Baliyapada either in mining zone or no mining zone this revenue village must contain geological deposit of iron and manganese ore. Baliyapada which falls in Majhgaon Circle of West Singhbhum district, does not have known geological deposit of iron and manganese ore and as such the MPSM report dated 08.06.2018 (Annexure-2) did not identify this village either

in mining zone or in no mining zone and the MPSM report is not at all applicable either for the applicant and/or for the area Baliyapada.

- H. That the very application of report of MPSM (Annexure-2) on minerals other than iron ore and manganese ore is bad in law and defies all parameters of natural justice and common sense.
- I. That the respondent no.4 have not applied his mind in the Memo No. 1069 dated 27.06.2024 and 1178 dated 09.07.2024 and have befuddled the report of MPSM with mining of stone and other minerals, when the report of MPSM have no applicability in case of minerals other than Iron Ore and Manganese.

11. LIMITATION:-

The issue raised in the application was known to the Applicant for the first time on 27.06.2024 and thereafter the Applicant herein had filed a representation dated 04.07.2024 which was disposed of by the DFO, Chaibasa on 09.07.2024.

Hence the present petition is within limitation.

12. TERRITORIAL JURISDICTION:-

That the Divisional Forest Officer, Chaibasa Forest Division is a subordinate authority of State of Jharkhand hence cause of action arose in State of Jharkhand. Hence Eastern Zone Bench of this Hon'ble Tribunal has territorial jurisdiction to entertain the present application

13. INTERIM PRAYER:-

It is therefore, most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

- a) Direct the respondent authority not to grant lease to any person in the non forest land of Village Baliypada , lying and situated at Plot No.1,4,7,8,9,10,11, 74,75,76, 84,85 , in Thana No. 368 ,Khata No. 87,126,172 , Khata No.87 ,126 till the disposal of the Application.
- b) Pass such other or further order/s as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

14. PRAYER

In view of the facts mentioned in paragraphs above the applicant prays for the following reliefs:

- a) Direct the respondents to place on record the applicability of the report of MPSM dated 08.06.2018 on minerals other than iron ore/manganese ore and over non forest area

- b) Direct the DFO, Chaibasa to furnish a revised no objection certificate to the petitioner correcting the Memo No.1062 dated 27.06.24 to the extent that the area in question (the non forest land in Thana no. 368, Plot No.1,4,7,8,9,10,11,85,84, 74,75,76, Khata no.87,126,172, Village Baliypada applied by the Applicant before Respondent no.4) do not fall under no mining zone as the report of MPSM is not applicable as it is not applicable on stone mining over non forest land.
- c) Any other appropriate direction/directions and/or order/orders as this Hon'ble Tribunal may deem fit and proper in the interest of environmental justice and environmental equity.
- d) Cost of and/or incidental to the instant application
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S.L. No. 1524

Affidavit

20A

I, Manoj Kumar aged about 48 years Son of Danvir Prasad resident of New Colony, Nimdih, Chaibasa, District Singhbhum West, Jharkhand, PIN-833201, by occupation Business, partner of M/s Bhagwati Stone Crushers, a registered partnership firm having its registered office at New Colony, Nimdih, Chaibasa, District Singhbhum West, Jharkhand, PIN-833201,

I hereby Solemnly affirm and state as follows:

1. That I am the partner of M/s Bhagwati Stone Crushers, a registered partnership firm, the Applicant of this instant Application, I on behalf of M/s Bhagwati Stone Crushers, say that I am conversant with the facts and circumstances of the case and competent to swear this affidavit on behalf of M/s Bhagwati Stone Crushers.
2. That the contents of the Original Application are true and correct and nothing material has been concealed there from.

Identified by

Paushli Banerjee

Advocate

DEPONENT

Manoj Kumar
MANOJ KUMAR

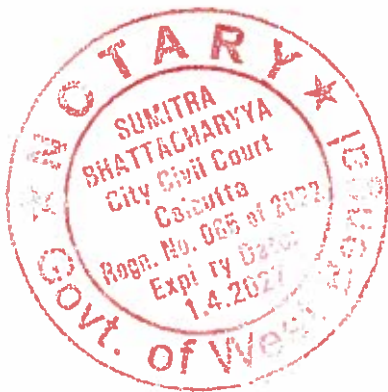
M/s. BHAGWATI STONE CRUSHER

Partner

Solemnly Affirmed and Declared before me U/S 139 CPC, (C) CRPC

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta



12 AUG 2024

S.L. No. 14/24

VERIFICATION

I, Manoj Kumar aged about 48 years Son of Danvir Prasad resident of New Colony, Nimdih, Chaibasa, District Singhbhum West, Jharkhand, PIN-833201, partner of M/s Bhagwati Stone Crushers, a registered partnership firm having its registered office at New Colony, Nimdih, Chaibasa, District Singhbhum West, Jharkhand, PIN-833201 do verify that the contents of paras 1, 2, 3, 4 to 10 of the Application are based on information and/or derived from sources I verily believe to be true. I have not suppressed any material facts; the rest of the paragraphs are my humble submissions.



Manoj Kumar
MANOJ KUMAR

M/s. BHAGWATI STONE CRUSHER

Applicant Partner

Date-

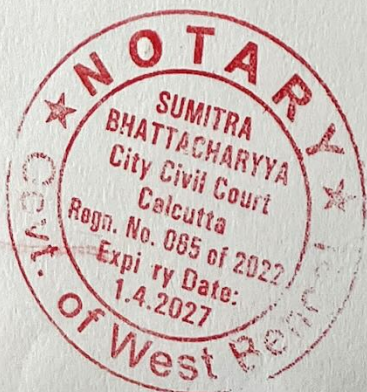
Prepared in my office

Pamboli Banerjee
Schreiber

**Solemaly Affirmed and
Declared before me U/S 139
CPC, (C) CRPC**

Sumitra Bhattacharyya
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Regd. No. 065 of 2022
City Civil Court, Calcutta



12 AUG 2024

[PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART-II,
SECTION 3, SUB-SECTION (ii)]

Government of India
Ministry of Mines

New Delhi, the 22nd November, 2010.

Notification

S.O. 2817(E).- WHEREAS the regulation and development of all natural resources including minerals are vested in the State as a matter of trust in the name of the people of India and the Central Government has the solemn duty of regulating and developing the mineral wealth of the nation in the public interest;

AND WHEREAS reports have been received from various State Governments of widespread mining of iron ore and manganese ore in contravention of the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 (67 of 1957), the Forest (Conservation) Act, 1980 (69 of 1980), the Environment (Protection) Act, 1986 (29 of 1986) or other rules or licences or guidelines issued thereunder (hereinafter referred to as illegal mining);

AND WHEREAS the Government of Karnataka has reported that there are huge differences between the quantity of iron ore for which permission has been granted and the quantity which has actually been transported, in part using old permits;

AND WHEREAS the Government of Orissa has reported that-

- (a) illegal mining of manganese ore has taken place on a large scale in forest areas by misusing the provision of "deemed extension" provided in the Mineral Concession Rules, 1960 which was also confirmed by the Central Empowered Committee appointed by the Supreme Court;
- (b) due to inadequacies in the regulatory framework, illegally mined manganese ore and iron ore have been transported in large quantities out of the State by rail;
- (c) several criminal cases have been registered and vigilance, enforcement and administrative enquiries have been initiated;

AND WHEREAS the Government of Andhra Pradesh has reported that-

- (a) the Central Empowered Committee appointed by the Supreme Court has submitted a report recommending immediate steps to stop mining operations including transportation of already mined material from the six mines referred to in the Committee's report;
- (b) the Supreme Court has ordered the formation of a Committee to take up demarcation of areas alleged to have been encroached by mining lessees and the State Government has made a request for an investigation by the Central Bureau of Investigation into illegal mining activities and boundary disputes;

AND WHEREAS there are reports that mining, raising, transportation and exporting of iron ore and manganese ore illegally or without lawful authority in the various States are being done in one or more of the following forms, namely :-

- (a) mining without a licence;
- (b) mining outside the lease area;
- (c) undertaking mining in a lease area without taking approval of the concerned State Government for transfer of concession;
- (d) raising of minerals without lawful authority;
- (e) raising of minerals without paying royalty in accordance with the quantities and grade;
- (f) mining in contravention of a mining plan;
- (g) transportation of raised mineral without lawful authority;
- (h) mining and transportation of raised mineral in contravention of applicable Central and State Acts and rules thereunder;
- (i) conducting of multiple trade transactions to obfuscate the origin and source of minerals in order to facilitate their disposal;
- (j) tampering with land records and obliteration of inter-State boundaries with a view to conceal mining outside lease areas;
- (k) forging or misusing valid transportation permits and using forged transport permits and other documents to raise, transport, trade and export minerals;

AND WHEREAS the Central Government is of opinion that it is necessary to appoint a Commission of Inquiry for the purpose of making an inquiry into a definite matter of public importance, namely, mining of iron ore and manganese ore in contravention of the provisions of the Mines and Minerals (Development and Regulation Act, 1957 (67 of 1957), the Forest (Conservation) Act 1980, (69 of 1980), the Environment (Protection) Act, 1986 (29 of 1986) and other Central and State Acts and the Rules and guidelines issued thereunder and raising, transportation and exporting of such ores illegally or without lawful authority at various places within the country;

NOW, THEREFORE, in exercise of powers conferred by section 3 of the Commissions of Inquiry Act, 1952 (60 of 1952), the Central Government hereby appoints a Commission of Inquiry consisting of Shri Justice M.B. Shah, retired Judge of the Supreme Court of India.

2. The terms of reference of the Commission shall be –
 - (i) to inquire into and determine the nature and extent of mining and trade and transportation, done illegally or without lawful authority, of iron ore and manganese ore, and the losses therefrom; and to identify, as far as possible, the persons, firms, companies and others that are engaged in such mining, trade and transportation of iron ore and manganese ore, done illegally or without lawful authority;
 - (ii) to inquire into and determine the extent to which the management, regulatory and monitoring systems have failed to deter, prevent, detect and punish offences relating to mining, storage, transportation, trade and

- export of such ore, done illegally or without lawful authority, and the persons responsible for the same;
- (iii) to inquire into the tampering of official records, including records relating to land and boundaries, to facilitate illegal mining and identify, as far as possible, the persons responsible for such tampering; and
- (iv) to inquire into the overall impact of such mining, trade, transportation and export, done illegally or without lawful authority, in terms of destruction of forest wealth, damage to the environment, prejudice to the livelihood and other rights of tribal people, forest dwellers and other persons in the mined areas, and the financial losses caused to the Central and State Governments.
3. The Commission shall also recommend remedial measures to prevent such mining, trade, transportation and export done illegally or without lawful authority;
4. The Commission shall have all the powers under the Commissions of Inquiry Act, 1952 (60 of 1952) and shall follow its own procedure subject to the provisions of the said Act and the rules made thereunder relating to the procedure of the Commission.
5. The headquarters of the Commission shall be at Mumbai.
6. The Commission shall submit its report to the Central Government as soon as possible but not later than eighteen months from the date of its first sitting.
7. The Commission may, if it deems fit, submit interim reports to the Central Government before the expiry of the said period on any of the matters specified in the notification and shall also recommend specific steps that may be required to be taken to urgently curb the menace of such illegal mining, trade and transportation.
8. The Commission may take the services of any investigating agency of the Central Government in order to effectively address its terms of reference.
9. The Commission may also engage Consultants or specialized agencies for survey, data collection and analysis.

[F.No. 16/12/2009-MVI.]

-sd-

(G.Srinivas)

Joint Secretary to the Government of India

F.No.11-65/2014-FC (Pt)
 Government of India
 Ministry of Environment Forests & Climate Change
 (FC Division)

Indira Paryavaran Bhawan
 Aliganj, Jor Bagh Road
 New Delhi-110003
 Dated: 8th June 2018

OFFICE MEMORANDUM

Sub: Management Plan for Sustainable Mining and delineation of Mining Zones and Conservation area / no mining zone in Saranda and Chaibasa in Singhbhum District, Jharkhand

Kindly refer to the 'memorandum of action taken' on the 'first report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah Commission of inquiry submitted to the Ministry of Mines.

The Management Plan for Sustainable Mining (MPSM) and delineation of mining zones and Conservation Area / No mining zones in Saranda and Chaibasa in Singhbhum District Jharkhand, duly approved by the competent authority, is enclosed for further necessary action.

Enclosed- As above

Sandeep

(Sandeep Sharma) B.6.

Sr. Assistant Inspector General of Forests (FC)

1. Secretary, Ministry of Mines, Govt. of India
Shastri Bhawan, New Delhi.
2. Secretary, Ministry of Steel, Govt. of India
Udyog Bhawan, New Delhi
3. Chief Secretary, Govt. of Jharkhand
Ranchi.
4. Principal Secretary (Forest)
Department of Forests, Govt. of Jharkhand
Ranchi.

Copy to:-

1. PS to Hon'ble MEF.
2. Secretary, MoEF&CC, Govt. of India
3. DGF & SS, MoEF&CC, Govt. of India
4. ADGF (FC), MoEF&CC, Govt. of India
5. IGF (FC), MoEF&CC, Govt. of India
6. JS (IA) MoEF&CC
7. Monitoring Cell, FC Division in MoEF&CC to place it on website forestclearance.nic.in

**Management Plan for Sustainable Mining (MPSM)
in Saranda and Chaibasa in Singhbhum district,
Jharkhand**



Government of India

Ministry of Environment, Forest and Climate Change

2018

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**Management Plan for Sustainable Mining (MPSM)
and
Delineation of mining zones and Conservation Area/ No mining zones
in Saranda and Chaibasa in Singhbhum District, Jharkhand**

In compliance of the Action Taken report on the 'Memorandum of Action taken' on the 'First report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah commission of inquiry, submitted to the Government, the MoEF& CC, vide its letter F.No.11-65/2014-FC, dated 23rd September, 2014, awarded the carrying capacity study in Saranda Forest Division in the West Singhbhum District, Jharkhand to Indian Council of Forestry Research and Education (ICFRE), Dehradun to suggest annual capacity for iron ore production.

Based on the terms of reference (TOR) which included all aspects as suggested by the Commission of enquiry, the ICFRE submitted the draft final report on 28.3.2016. The report was examined by a committee constituted on 4.4.2016 by the MoEF&CC. Based on the committee's recommendations the ICFRE report was accepted by the competent authority in the MoEF& CC.

The ICFRE study was conducted to comply with the recommendations of Shah Commission of Enquiry. It is important to understand the recommendations of the Shah Commission. The observations of the Commission of Enquiry related to MoEF has been summarised below.

1. It has been observed that contrary to the said provisions of MCDR, the Regional Controller of IBM has approved the mining plans for increased extraction of iron ore without having reference from Controller General. Such unscientific and illogical modifications for steep increase in production for commercial purpose by Regional Controller are in utter violation of the said Rule and are against the interest of the scientific mining, conservation of minerals and protection of environment at large. No reasons are assigned for modification of the approved mining plans. Further it was observed that all the modifications were not on need basis but on greed basis. It was commented that IBM has approved mining schemes to increase production during the mining plan period without application of mind to the ingredients of Rule 10 of MCDR, 1988, objectives of National Mineral Policies, 1993 and 2008. For modification of mining plan, conditions mentioned in the Rules are required to be satisfied which was totally ignored and created multi fold environmental hazards to

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the Saranda Forest. The conditions have become more aggravated, since the mines are located in clusters and transport through common roads used by them. The roads cannot sustain this load and remain always in dilapidated conditions beyond repair, as observed by the Commission during its visit. Regional Controller, Jharkhand region submitted information regarding life of the various mines in the State. List of 21 mining leases of iron, iron ore – manganese ore for which mining plan/ scheme was modified by IBM under Rule 10/12 of MCDR, 1988 is given in the report at Table: 1 (Page 127-130, Vol. I). Out of the above 21 mining leases, in case of 06 mining leases, mining plans/ schemes were modified twice under Rule 10/12 of the MCDR, 1988 and the list thereof is given in Table: 2 (Page 131-133, Vol. I) and in case of 08 mining leases (Table: 3 at Page 134-138, Vol. I), mining plans/schemes for increase in production were modified by the IBM Authority with retrospective effect. This means that the lessees have increased the production without prior approval.

2. In case of 24 leases (Table: 4 at Page 139-151, Vol. I) where mining plans/ schemes for increase of production are granted by IBM and approved by MoEF in violation of Rule: 10/12 of MCDR, 1988, it has been observed that production limit for 24 leases were increased from 5.6MTPA to 60.87MTPA. It was observed that out of 8,897.84 ha of leased area for 24 leases; 7,652.08 ha area is forest land. So, it has been recommended that instead of granting fresh leases in the Saranda forest, all these leases should be terminated by following due process of law and then be granted by public auction or otherwise whichever is applicable within law, after notifying under Rule 59 of the MCR, 1960 so that there may not be further depletion of the Saranda Reserve Forest which is also a part of notified Elephant Reserve and proposed Conservation Reserve by the Expert Committee.
3. In compliance 18 such leases have been cancelled by the State Government.
4. It was observed that considering the aforesaid position and mining operation in dense Saranda Forest which is admittedly having wildlife and is one of finest elephant habitats, would be destroyed without getting further benefit of iron ore. As such, in the aforesaid area, Sal trees and associates which were existing are already destroyed and which has affected the environment. Hence, capping of production in each mine is a must.

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5. It was further observed by Justice M.B.Shah that the right to life is a fundamental right under Article 21 of the Constitution of India and it includes the right to enjoyment of pollution-free water and air for full enjoyment of life. The protection of this right is directly linked with clean environment. It is the duty of the State and citizens to improve the natural environment, including forests, lakes, rivers and wildlife, and to have compassion for living creatures. This would require that habitats of wildlife should not be disturbed; river, lake, water and air should not be polluted. Therefore, it was directed that before carrying out any mining operation, Comprehensive Environmental Management Plans must be formulated to the satisfaction of, and got approved from, the Ministry of Environment & Forests in a time bound manner.
6. Contrary to the principle of Public Trust Doctrine, commercial interest of a handful of lease holders to earn more windfall profits at the cost of society, ecosystem, tribal and natural resources has been encouraged which have had adverse impact on forest, environment and social fabrics of the State and the Country. There should be balance between preservation and utilization that would indeed be a matter for an expert body to examine and on the basis of appropriate advice, Government should take a policy decision and firmly implement the same. In addition, there should not be any depletion of water resources. On effects on Environment on Saranda Forest, the Shah Commission observed that it is an accepted principle of inter-generational equity that present generation has a solemn responsibility to protect and improve the environment for the present and future generations. For this, present generation must safeguard the natural resources of the earth through careful planning and to undertake to pass on to the future generations' environment as intact as the one it inherited from the past generation. Therefore, long term planning must be undertaken to keep up the national wealth. It has always to be remembered that these are permanent assets of mankind and are not intended to be exhausted in one generation.
7. In the State of Jharkhand, most of the mines are in the Saranda forest area which is the finest elephant habitat and part of Notified Elephant Reserve and also highly eco-sensitive, as regards bio-diversity. Most of the mines are very close to the rivers (i.e. Koena and others) or natural streams and in many of the cases; streams are either passing through or quite close by the leased area and catchments area. The sudden increase in production would increase the effective area under mining and result into drying of these streams, degradation of environment, loss of micro bio-diversity of

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these streams, adverse effect on all roads, agriculture, horticulture, ground water table, pollution of air and water and eco-system as a whole. Modifications of mining plans to increase production without knowing the real effect on a self-contained Saranda ecosystem has raised many questions on environment of the area. It may leave a permanent impact which would be difficult to rejuvenate the climatic climax natural forest.

8. The Commission observed that mining leases are granted, without having any prior consent of the Forest Department. The proposed lease is a fresh grant in the virgin forest of a very high tree density and one of the finest elephant habitats. Whether diversion of one of the best natural virgin forest areas in the country for a lease of 12 to 13 years life is really worthy and justified? The natural forest which had taken millions of years to come to this climatic climax would be destroyed for a mine of 12 to 13 years life span. A serious thought in this regard shall be given.

As per the Indian Minerals Yearbook 2013 (Part- I) 52nd Edition the total iron ore (hematite) deposit in West Singhbhum district is 2304 MT (proven 1840 MT and probable 464MT). With 60 MTPA extraction of ore, the ore reserve will last for 40 years.

9. MoEF&CC is formulating parameters to identify pristine and biologically diverse and rich forest areas which shall not be diverted for mining projects. Though the parameters are yet to be finalised and shall be suggestive in decision making, the report of the ICFRE on carrying capacity study of Saranda region and Dr Bist Committee has examined all aspects of bio diversity conservation in tune with the concerns of Shah Commission and identified critical wildlife habitats, corridors linking critical wildlife habitats, rich forests and such other important forest areas in Saranda Forest which needs to be protected and conserved for posterity and are considered as ecologically important and may be considered as inviolate for iron ore mining and may be notified as Conservation Reserve/ Corridors or Ecologically Sensitive Areas in accordance with the provisions of the Wild Life (Protection) Act, 1972 and the Environment (Protection) 1986 respectively by the State Government.
10. The ICFRE submitted the draft final report on 28.3.2016. The report was examined by a committee constituted on 4.4.2016 by the MoEF&CC. Based on the committee's recommendations, the ICFRE report was accepted by the MoEF&CC.

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11. The process for identifying critical pristine forests for conservation is in progress and the concept has been used in identifying the forest area which are critical for wildlife, forest and biodiversity conservation. As a policy the dense and biodiverse forest with significant wild flora and fauna population should not be diverted for mining purpose especially when sufficient mineral deposits are available elsewhere for feeding the related industries. In Saranda and Chaibasa sufficient iron and manganese ores deposits are available in the eastern boundary of Saranda forest adjoining Chaibasa with good forest cover which according to ICFRE can last for more than 50 to 100 years and mining may be allowed there with sufficient safeguards. This area has many operating mines and has been worked in past also and already fractured and disturbed the landscape. This area is adjoining the mining areas of Odisha. The iron ore complex in Meghahatuburu, Kiriburu, Baraibury, Gua and Noamundi in Jharkhand and, Barbil and Joda in Odisha makes contiguous area for iron and manganese ore mining and may be developed for sustainable mining with adequate integrated forest and wildlife management plan. The entire landscape of eastern Jharkhand and western Odisha is full of wild elephants and traditional corridor exists for the movement of elephants from one habitat to another.

12. Carrying capacity study report of ICFRE- a brief review.

A. Iron ore deposit in Singhbhum districts of Jharkhand state: The iron rich area of Jharkhand state comprises of the northern part of the so called "horse shoe" of iron ore bearing belt of Singhbhum districts which comprise of Iron Ore Group of rocks of late Archaean to early Proterozoic age. The regional structure is a low NNE plunging synclinorium overturned towards southeast. The western limb of the synclinorium hosts some of the major iron ore deposits like Kiriburu, Meghahatahuru, Karampada, Ghatkuri and Gua. In the eastern limb the deposit of iron ore is available at Noamundi. Four major types of iron ores found in the Saranda and Chaibasa regions, such as massive, laminated, shaley and powdery ore. Average thickness of mineralization is 75-80 meter. These iron ore are of very high grade possessing more than 58% of iron content. Besides high-grade iron ore, low-grade iron ore are also found as Banded Iron Formation and Ferruginous shale containing more than 45% of Fe content.

B. Iron ore deposits in forest area: Almost entire iron rich mining area of the region is located within dense forests. Sal (*Shorea robusta*) is the most dominant

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vegetation in the forests which confirm broadly to Champion and Seth type 3C/2e (ii) Moist Peninsular Low Level Sal Forests. The Saranda forest is full of biodiversity and home of many endangered flora and fauna and home of the elephant and is corridor for movement of wildlife which connect many other protected areas in the north and central India. This region has good drainage system with Koena and Karo as the chief perennial rivers and several perennial streams.

- C. Re-assessment of iron ore deposit in Jharkhand:** According to IBM, as per the ICFRE report, about 4000 million tonnes of iron ore is reported in Jharkhand. The cut-off grade for this estimation was 58% Fe content in iron ore (Hematite); now with the IBM revising the threshold value of iron ore to 45% Fe, this has necessitated the reassessment of all iron ore deposit of Jharkhand afresh. This is bound to enhance the iron ore reserve and resource of the state manifold. The Mining lease holder companies will prepare the revised mining plan and use latest mechanised mining technology. The revised mining plan shall be approved by Indian Bureau of Mines (IBM) and fresh environment clearance will be required from MoEF&CC. The estimation of iron ore has been exaggerated in the approved mining plan to 2418.029 million tonnes whereas ICFRE team has estimated the iron ore to be 2157.695 million tonnes spread over 199.54 sq km of land. As per the Indian Minerals Yearbook 2013 (Part- I) 52nd Edition, the total iron ore (hematite) deposit in West Singhbhum district is 2304 MT (proven 1840 MT and probable 464 MT).
- D. Total requirement of iron ore:** The total requirement of iron ore for the existing steel plants with 15.054 MTPA capacities is 24.058 MTPA. With the proposed expansion of existing steel plant capacity to 21.874 MTPA, the estimated requirement of iron ore is 35 MTPA. In addition to this, the proposed new steel plants with 60.9 MTPA capacities in Jharkhand would require additional Iron ore of 96.2 MTPA. Thus a total of about 131.0 MTPA of iron ore for a production of 83.0 million tonnes of steel will be required. Keeping in view the existing status of the mines, demand and supply of iron ore, the assimilative and supportive capacity of environment and reserve in Saranda-Chaibasa after taking into consideration the EC consent, Mining Plan, infrastructure and road network the suggested annual cap for ore production has been assessed by ICFRE to be 64 MTPA. Further, keeping in view the strengthening of existing infrastructure, proposed

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installation of conveyor, railway sidings and other mitigation measure, the supportive capacity may be enhanced to the proposed EC consent capacity of 99.9 MTPA or say 100.0 MPTA with the required statutory clearances, strict regulation and monitoring mechanism. At present around 64 MTPA may be allowed to be mined by various lease holders subject to EC issued by MoEF&CC unless strengthening of existing infrastructure, proposed installation of conveyor, railway sidings and other mitigation measure are reported by lease holder.

The mining output from these mines in identified mining zone may be enhanced subject to the improvement in the infrastructure and adoption of state-of-the-art technology by the mining company and fresh EC issued by MoEF&CC on the basis of approved mining plan.

- E. Identification of important critical biodiversity zones and wildlife corridors for conservation:** The ICFRE study has identified critical biodiversity zones (two Biodiversity Conservation Area/ No mining zones and three Critical biodiversity Hot Spot) and important wildlife corridors which need to be conserved. Based on the ICFRE report, these critical areas have been geo-referenced and the forest compartments have been identified for conservation. These areas shall be provided protection by the state government under Indian Forest Act, 1927, Wildlife (Protection) Act, 1972 and Biological Diversity Act, 2002 and rules made thereunder.
- F. Forest Compartments in Saranda and Chaibasa Forest and its status:** The Saranda Forest has forest compartment boundaries whereas the Chaibasa Forests has village boundaries. The entire forests compartment/ village boundary in Saranda and Chaibasa Forest Divisions along with the status which include the forest compartment / village in which mining is allowed as well as the Biodiversity Conservation Area/ No mining zones, Critical biodiversity Hot Spots and important elephant corridors and other areas which need to be conserved and where no mining shall be considered at present is given in Appendix-1. In Saranda and Chaibasa the mineralised area is limited to few compartments/ villages only. These compartments /villages will be considered for mining purposes as per the area mentioned in the mining zones and the remaining areas will be treated as Conservation Area/ No mining zone for mining purposes only.

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13. **Identification of Mining Zones for mining of ore:** The underlined principle to be followed shall be to divert minimum forest area for mining and producing maximum output depending upon the approved mining plan and Environment clearance (EC) under EP Act 1986. Areas outside the Conservation Area/ No mining zones have been examined by experts of FSI by using the latest forest maps in order to identify the pristine forests which need to be saved from destruction caused by mining and allied activities. For this the very dense forests (VDF) with canopy density above 70% spread over forest area of more than 1.00 ha have been identified and considered for identification of pristine forest for the purpose of mining. It has been observed that the mining activities were mostly concentrated in the eastern part of the Saranda and sizable area has already been opened for mining. These mines were suspended owing to the detection of rampant uncontrolled and illegal mining affecting adversely the forest and wildlife. The mineral deposits in the central zone (Ankua) is under pristine forest full of biodiversity and important for forest and wildlife conservation. Considering the need to conserved the diverse forest and wildlife wealth in the Saranda, the forest compartments/villages having mineral deposits and mining leases granted for mining in the eastern boundary of Saranda have been considered for inclusion in the mining zone. The remaining area outside the identified mining zones (zone-I&II) shall be closed for the purpose of mining and the delineation of 'mining zone' in Saranda and Chaibasa in Singhbhum District, Jharkhand except as referred in para 15(b) will be reviewed when the mineral deposits in the eastern boundary in the identified mining zones are almost exhausted and appropriate technology is available for extraction of mineral from biodiverse forest area without damaging the forest and wildlife.

A. **Saranda forest:** The mineralised forest area with iron ore deposits in the Saranda forest have been identified with forest compartments and are given in **Table-1.**

Table-1: Compartment-wise Iron outcrop- Saranda			
S.No.	Compartment	Compartment Area ha.)	Iron outcrop area (ha.)
1	A-10	174.59	52.83
2	A-11	191.41	148.21
3	A-12	325.79	217.4
4	A-13	518.91	153.57
5	A-14	245.00	52.77
6	A-16	495.58	36.81
7	A-18	218.85	38.87
8	A-19	182.81	67.24
9	A-20	402.33	359.76
10	A-21	226.17	219.15

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11	A-22	279.74	115.46
12	A-24	344.11	52.34
13	A-25	374.58	4.21
14	A-26	61.41	18.43
15	A-27	217.26	118.09
16	A-28	438.06	175.34
17	A-29	358.40	133.49
18	A-30	402.69	137.61
19	A-40	410.12	29.16
20	A-42	408.52	32.34
21	A-43	349.73	48.48
22	A-7	200.87	18.14
23	G-10	251.90	57.26
24	G-11	180.04	1.8
25	G-12	575.27	51.97
26	G-13	759.40	18.25
27	G-14	386.08	66.15
28	G-15	378.99	48.02
29	G-16	295.05	13.63
30	G-17	513.76	113.93
31	G-18	448.45	71.59
32	G-19	395.52	49.82
33	G-20	414.15	84.11
34	G-22	524.96	74.37
35	G-23	413.19	35.97
36	G-24	512.60	16.42
37	G-25	198.77	85.4
38	G-26	558.39	131.45
39	G-29	422.04	45.25
40	G-3	323.68	13.02
41	G-30	609.96	58.85
42	G-31	280.56	89.25
43	G-32	141.80	76.4
44	G-33	401.98	72.09
45	G-4	329.80	4.16
46	G-5	549.27	142.33
47	G-6	449.06	28.8
48	G-7	307.83	115.94
49	G-8	532.33	19.42
50	G-9	269.54	48.1
51	K-1	283.83	88.25
52	K-2	319.11	82.13
53	K-3	412.34	30.44
54	K-4	248.27	5.22
55	K-5	254.39	0.46
56	K-6	403.38	23.48
57	KP-10	263.80	51.02
58	KP-11	286.12	11.32
59	KP-12	396.93	60.11
60	KP-13	562.74	57.84
61	KP-14	501.89	44.35
62	KP-2	239.93	12.52

63	KP-22	393.38	8.14
64	KP-23	349.11	219.89
65	KP-24	268.21	126.82
66	KP-25	246.51	28.01
67	KP-27	173.41	98.11
68	KP-28	624.18	30.59
69	KP-29	340.92	175.75
70	KP-3	178.72	17.13
71	KP-30	477.69	184.71
72	KP-31	506.03	465.86
73	KP-32	406.35	136.64
74	KP-33	300.89	234.4
75	KP-34	166.67	55.95
76	KP-35	281.88	255.96
77	KP-36	578.62	314.58
78	KP-7	233.59	4.04
79	TK-47	287.47	49.16

- a. **Saranda Forest-Mining Zone-I:** That forest compartments bearing iron ore deposit and such very dense forests cover spread upto 50 % area of the forest compartment have been considered for mining and allied activities. These areas are delineated and geo-referenced and may be considered as mining zone-I for mining and other allied activities. (Table-2)

S.No.	Compartment No.	Area (Ha.)	VDF Area (ha.)	VDF Area (%)
1	G-13	759.4	112.21	14.78
2	G-17	513.76	174.82	34.03
3	G-18	448.45	153.23	34.17
4	G-19	395.52	91.69	23.18
5	G-20	414.15	104.86	40.84
6	G-22	524.96	98.63	18.79
7	G-23	413.19	10.76	2.61
8	G-24	512.6	52.43	10.23
9	G-25	198.77	58.87	29.62
10	G-26	558.39	180.52	32.33
11	G-29	422.04	128.84	30.53
12	G-30	609.96	80.74	13.24
13	G-31	280.56	55.30	19.71
14	G-32	141.8	49.90	35.19
15	*G-33	401.98	36.49	10.69
16	KP-11	286.12	94.78	33.13
17	KP-12	396.93	142.80	35.98
18	KP-13	562.74	263.18	46.77
19	KP-2	239.93	45.29	18.88
20	*KP-29	340.92	15.90	12.51
21	KP-3	178.72	51.63	28.89
22	KP-31	506.03	224.70	44.40
23	KP-32	406.35	65.34	16.08
24	KP-34	166.67	14.43	8.66

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25	KP-35	281.88	126.45	44.86
26	KP-36	578.62	173.16	29.93
27	TK-47	287.47	83.36	29.00
	Total	10670.52	2690.30	25.21

A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada
 Note: * Compartment no. KP-29 and G-33 are partly falling under Proposed Development/Mining Zone

b. **Saranda Forest-Mining Zone-II:** That forest compartment bearing iron ore deposit and has such very dense forests cover spread above 50 % area of the forest compartment are delineated and geo-referenced and may be considered as mining zone-II for mining and other allied activities. Mining proposals will be accepted in Zone-IIalso. (table-3).

S.No.	Compartment No.	Area (Ha.)	VDF Area (ha.)	VDF Area (%)
1	KP-10	263.80	144.42	54.75
2	KP-14	501.89	306.85	61.14
3	KP-23	349.11	269.02	77.06
4	KP-24	268.21	200.22	74.65
5	KP-30	477.69	289.10	60.52
6	KP-33	300.89	157.43	52.32
	Total	2161.59	1367.03	63.24

A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada

B. **Chaibasa Forest:** The mineralised forest area with iron ore deposits in the Chaibasa forest have been identified with forest compartments and are given in Table-4.

Village	Village Area (Ha.)	Iron outcrop (Ha.)
Balijor	401.63	180.09
Bara Baljori	1204.30	9.33
Barajamda	1442.89	10.75
Bokna	831.95	77.14
Dirburu	591.44	17.52
Gundjora	552.33	0.11
Kantoari	717.05	55.99
Khasjamda	314.46	215.01
Korta	354.93	333.15
Kumirat	349.52	45.40
Kutingta	470.29	19.39
Lipunga	1466.27	21.59
Mahudi	1420.69	5.98

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Meralgara	410.59	112.92
Noamundi	844.39	196.59
Parambaljori	885.21	86.83
Sarbil	1488.03	47.54
Silpunji	103.77	17.78
Others	518.58	67.26

Chaibasa Forest- Mining Zone: That forest compartments bearing iron ore deposit and such very dense forests cover spread upto 50 % area of the forest compartment have been considered for mining and allied activities. These areas are delineated and geo-referenced and may be considered as mining zone-I for mining and other allied activities. (Table-5)

S.No.	Village Name	Area (Ha.)	VDF Area (ha.) under Phase I	VDF Area (%)
1	Balijor	401.63	1.17	0.29
2	Barajamda	1442.89	0.00	0.00
3	Bokna	831.95	21.63	2.60
4	Diriburu	591.44	0.00	0.00
5	*Khasjamda	314.46	0.00	0.00
6	Korta	354.93	1.15	0.32
7	Meralgara	410.59	0.00	0.00
8	Noamundi	844.39	1.13	0.13
9	*Parambaljori	885.21	0.00	0.00
10	*Silpunji	103.77	0.00	0.00
	Total	6181.27	25.08	0.41

Note: * Village Parambaljori, Silpunji and Khasjamda are partly falling under Proposed Development/Mining Zone

C. Mining areas: Those mining leases spread over Zone-I and Zone-II shall be treated as merged and considered as one entity for preparation of the mining plan and approved by IBM. However, the mining plan shall be prepared so as to start the mining in Zone-I and progressively proceed towards Zone-II in a phased manner.

D. Sanctity of the existing lease boundary would be maintained: Those existing mining leases which are extending into biodiversity hotspots/ critical hotspots, the sanctity of the existing lease boundary would be maintained and mining would also be allowed in the existing mining lease subject to adequate safeguards for the purpose of scientific and sustainable mining. The balance area of the forest

compartment shall be protected as biodiversity hotspots/ critical hotspot after excluding the area of existing lease.

14. General Conditions imposed for Forest Clearance and restoration of mined area.

- a. Forest clearance will be considered on priority for those projects proponents who have valid and operational mines as on date of consideration by the Ministry for which Stage-I and Stage-II proposals have been granted provided leased boundary falls inside the identified mining zone (Zone I&II). The remaining area outside the identified mining zones (Zone I&II) shall be closed for the purpose of mining except as described in para 15(b) and the delineation of 'mining zone' in Saranda and Chaibasa in Singhbhum District, Jharkhand will be reviewed when the mineral deposits in the eastern boundary in the identified mining zones are almost exhausted and appropriate technology is available for extraction of mineral from bio-diverse forest area without damaging the forest and wildlife.
- b. Each mining lease once deforested should be exploited to extract maximum mineral. However, for scientific and sustainable mining, unbroken area in lease may be allowed for mining in case to case basis. The production output will be limited to the extent the EC granted by the MoEF&CC. ICFRE has provided the maximum capacity of mining lease. Therefore, the limit prescribed by ICFRE should not be breached unless revised EC is obtained from MoEF&CC. While considering either new mining lease or expansion of existing mining lease the limit prescribed by ICFRE must be kept in view
- c. Mining will be done by opening minimum forest area and ores down below the forest will be mined till all exploitable ores are extracted by going to bottom of the operational mine before new site is proposed to be opened for mining. The entire block of ore deposit area is to be geo-referenced and mining plan prepared accordingly.
- d. For large lease holders such as Steel Authority of India (SAIL) and Tata Iron and Steel Company (TISCO), the entire mining plan has to be prepared and life of each block of mine need to be specified in the mining plan and approved by IBM. The entire deposits may be extracted in two or three phases depending upon the deposits and requirement mining plan for each block may be prepared separately.

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- e. The Government will consider allocating the mineral blocks in the Zone-I&II to those 13 mines situated in the central zone (Ankua and chidia) which are closed for mining.
- f. For smaller lease holders for captive mining, the detailed mining plan with well specified period of mining operation including life of the mine must be prepared and got approved by IBM.
- g. The forests in the Zone-I&II allotted to various lease holders will be opened after securing forest clearance from central government under section-2 of Forest (Conservation) Act, 1980 subject to Environment clearance under Environment (protection) Act, 1986. For each lease Forest Clearance and Environment Clearance will be obtained separately.
- h. After exhausting the mined area, the entire area will be biologically restored by massive plantation with local tree and shrub species as per the mine rehabilitation and restoration plan as approved by the Forest Department within three years extended upto maximum five years after closure of the mine or as per the mine closure plan whichever is earlier. The restoration efforts and outcome will be considered vital for granting forest clearance for next mine as per IBM approved mining plan. The restored area will be transferred to the forest department for further maintenance as forest.
- i. The mining plan of the entire lease area needs to be prepared including the actual mining pit area, over dump area, roads and other establishments etc. Clearing of the area may be allowed only in the designated mining area only and forest land will be opened as per the mining plan approved by IBM.
- j. The plan for locations of essential allied mining activities required for smooth operation of mining will be prepared in consultation with Forest Department and approved by PCCF of the state and will be included in the overall mining plan approved by IBM. Other allied activities will normally be allowed only in areas which has open and degraded forest with crown density below 10% as per the forest map and ground verification by forest department. Those forest areas in the lease boundary which are not in the mining area for open cast mining and needed for allied mining activities will be maintained as forest and afforestation of the blanks in the leased forest area will be done by the mining lease holder to bring

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the crown density to above 60% during the lease period. The afforestation activities will be supervised by local forest department as per the working plan prescription.

- k. Safety belt plantation of 7.5 meter width will be carried out along the mining pit area in the beginning before mining operation is started.
- l. Lease rent per hectare of forest land at predetermined rate may be imposed for development of forest and local communities dependent on forest. Penalty may be imposed at double the rate for delay in closing the mine after the life of the mine as determined in the mining plan by IBM.

15. General Conditions for sustainable mining and conservation Plan of Saranda Forest in West Singhbhum District

- a. The small leases do not possess scientific capability of environmentally sustainable mining. Therefore, small leases (<25 ha) should be cancelled.
- b. The mining lease executed in favour of the lease holder outside the mining zone referred in Para-13 above, shall be kept in abeyance till the MoEF&CC takes a final view on the environmental sustainability of mining in the region after further examination. ICFRE in its Carrying Capacity study for Saranda region has recommended that compartments nos-Ankua A-4, A-11, A-21, A-29 and A-30 may not be considered for conservation area or biological hot spot area. However, approval under FC Act 1980 in this area will not be considered till further examination by MOEF &CC.

The Dhobil mines of SAIL is a working mine and Stage-II clearance has been granted for the broken up area. Mining may continue only within the already broken up area.

- c. Out of the 26 non-working mines having consent capacity of 14.891 MTPA (area 4225.07 ha), 8 mine leases in an area of 739.421 ha having meagre reserves and 5 leases in an area of 640.902 ha having limited reserves and less production be closed and mined systematically only after getting statutory green clearances (FC and EC).
- d. The forest clearance (FC) and environment clearance (EC) granted to existing mining leases outside the mining zone referred in para 14 above shall be cancelled by the Ministry except as referred in para 15(b).
- e. Reclamation process of mines in the mining zone should be carried out concurrently with the mining activity and this should be included as an integral part of each mining plan. Restoration, Reclamation and Rehabilitation of lands

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affected by mining should be done as per the approved R&R plan within the time frame prescribed.

- f. Integrated catchment area treatment and watershed management in mine affected areas shall be prepared and implemented scientifically by establishing biophysical baseline data for ecosystem based approach through a reputed organization for long-term sustainability in consultation with the State Forest and wildlife Department.
- g. Preparation of Geo referenced mine lease/prospecting license maps shall be mandatory for mines lease. Each mine shall be provided lease number for proper identification of individual mine boundary.
- h. Prospecting of mineral should be undertaken in the specified mining zone only referred in para 13 above. Estimation of reserves has to be done by cross sections/slice plan method after detailed exploration. In some of the proposed leases having prospecting license, the PL area is higher in comparison to the reserves estimated which are on lower side. The concerned prospecting license lessees shall revise the area after detail exploration in order to reduce the area required for mining and in turn land use changes.
- i. The Mining Plan shall ensure commercial extraction of secondary or minor metals which often occur in association with the major metal in the mineral, for example, Manganese with Iron ore.
- j. The IBM approved reserve, EC consent for individual mine, Mining Plan and reassessed reserves may be examined in each case separately by IA Division.
- k. Fresh exploration strategy to draw ores with +45% Fe grade as a target need to be explored. The proper exploration model up to the maximum depth of the ore body is needed for proper use of low grade ore along with high grade in Jharkhand.
- l. The Elephant Conservation Area/ No mining zone Development Initiative and Regional Elephant Plan as proposed in IWMP and endorsed by MDEC shall be expanded beyond West Singhbhum District to cover the entire Eastern Central Elephant landscape and be adequately funded and implemented so as to *inter-alia* address the human elephant conflict issues in an effective manner. The prescription of Integrated Wildlife Management Plan (IWMP) prepared and approved by the State Wildlife authority, National Board of Wildlife (NBWL) and Project Elephant (PE) of MoEF& CC must be followed and mining should be done in phased manner spread over the life of mines when all ore is exhausted as per mining plan.

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m. The Integrated Wildlife Management Plan and other conservation plans shall be financed from the fund generated by District Mineral Foundation. In terms of the provisions of sub section 9B of MMDR Act 1957 (67 of 1957) the State Government has established in each district affected by mining activities a District Mineral Foundation. The Central Government has started the Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY). This programme is meant to provide for the welfare of areas and people affected by mining related operations, using the funds generated by District Mineral Foundations (DMFs). The objective of PMKKKY scheme are (a) to implement various developmental and welfare projects/programs in mining affected areas that complement the existing ongoing schemes/projects of State and Central Government; (b) to minimize/mitigate the adverse impacts, during and after mining, on the environment, health and socio-economics of people in mining districts; and (c) to ensure long-term sustainable livelihoods for the affected people in mining areas. The PMKKKY includes all aspects of living, to ensure substantial improvement in the quality of life. High priority areas like drinking water supply, health care, sanitation, education, skill development, women and child care, welfare of aged and disabled people, skill development and environment conservation will get at least 60 % share of the DMF funds. For creating a supportive and conducive living environment, balance funds will be spent on making roads, bridges, railways, waterways projects, irrigation and alternative energy sources. This way, government is facilitating mainstreaming of the people from lower strata of society, tribals and forest-dwellers who have no wherewithal and are affected the most from mining activities. The State Government shall provide the entire fund required for management of forest and wildlife in Singhbhum district and IWMP from the fund generated by DMF and not less than 50% of the funds from PMKKKY for the management of the Saranda forest, improvement of biodiversity and welfare of Scheduled Tribe and other traditional forest dwellers as provided in the Forest right Act 2006. The Forest Department will prepare a detailed management plan and submit to the concerned authority of DMF and PMKKKY for disbursement for fund for effective implementation. The fund will be also used for Environment preservation and pollution control measures such as effluent treatment plants, prevention of pollution of streams, lakes, ponds, ground water, other water sources in the region, measure for controlling air and dust pollution caused by mining operations and dumps, mine drainage system, mine pollution prevention

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technologies, and measures for working or abandoned mines and other air, water & surface pollution control mechanisms required for environment-friendly and sustainable mine development. Energy and Watershed Development schemes such as development of alternate source of energy (including micro-hydel) and rainwater harvesting system, development of orchards, integrated farming and economic forestry and restoration of catchments will also be undertaken as conservation and sustainable development measures. The guidelines dated 16th September 2015 on PMKKKY issued by the Ministry of Mines shall be followed.

16. The mining zones identified and referred in para 13 of this Mining Plan for Sustainable Mining (MPSM) and the conditions stipulated in para 14 and 15 above for the purpose of sustainable mining in Saranda forest will not be changed without the approval of the Ministry of Environment, Forests & Climate Change.
17. Management Plan for Sustainable Mining (MPSM) and delineation of mining Zone in Saranda and Chaibasa in Singhbhum District, Jharkhand has been prepared in consultation with the stakeholders and state government and approved by the competent authority in the Ministry.

Forest Compartments in Saranda and Chibasa Forest and its status

Saranda Forest

S.No.	Compartment	Area (ha.)	Status
1	A-1	216.82	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
2	A-10	174.59	Conservation Area/ No mining zone, Critical Biological Hotspot
3	A-11	191.41	Conservation Area/ No mining zone, Critical Biological Hotspot
4	A-12	325.79	Conservation Area/ No mining zone, Critical Biological Hotspot
5	A-13	518.91	Conservation Area/ No mining zone, Critical Biological Hotspot
6	A-14	245.00	Conservation Area/ No mining zone, Critical Biological Hotspot
7	A-15	263.79	Conservation Area/ No mining zone
8	A-16	495.58	Conservation Area/ No mining zone
9	A-17	149.21	Conservation Area/ No mining zone
10	A-18	218.85	Conservation Area/ No mining zone
11	A-19	182.81	Conservation Area/ No mining zone
12	A-2	235.55	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
13	A-20	402.33	Conservation Area/ No mining zone, Critical Biological Hotspot
14	A-21	226.17	Conservation Area/ No mining zone, Critical Biological Hotspot
15	A-22	279.74	Conservation Area/ No mining zone
16	A-23	442.27	Conservation Area/ No mining zone
17	A-24	344.11	Conservation Area/ No mining zone
18	A-25	374.58	Conservation Area/ No mining zone
19	A-26	61.41	Conservation Area/ No mining zone
20	A-27	217.26	Conservation Area/ No mining zone
21	A-28	438.06	Conservation Area/ No mining zone
22	A-29	358.40	Conservation Area/ No mining zone, Critical Biological Hotspot
23	A-3	524.01	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
24	A-30	402.69	Conservation Area/ No mining zone, Critical Biological Hotspot
25	A-31	324.97	Conservation Area/ No mining zone, Critical Biological Hotspot
26	A-32	180.27	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
27	A-33	268.97	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
28	A-34	273.31	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area

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29	A-35	294.55	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
30	A-36	201.47	Conservation Area/ No mining zone, Biological Conservation Area
31	A-37	334.98	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
32	A-38	107.09	Conservation Area/ No mining zone, Biological Conservation Area
33	A-39	425.48	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
34	A-4	309.55	Conservation Area/ No mining zone, Critical Biological Hotspot
35	A-40	410.12	Conservation Area/ No mining zone
36	A-41	277.88	Conservation Area/ No mining zone
37	A-42	408.52	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
38	A-43	349.73	Conservation Area/ No mining zone, Biological Conservation Area,
39	A-44	434.57	Conservation Area/ No mining zone, Biological Conservation Area
40	A-45	212.43	Conservation Area/ No mining zone, Biological Conservation Area
41	A-46	429.70	Conservation Area/ No mining zone, Biological Conservation Area
42	A-47	158.69	Conservation Area/ No mining zone, Biological Conservation Area
43	A-48	123.76	Conservation Area/ No mining zone, Biological Conservation Area
44	A-49	211.41	Conservation Area/ No mining zone, Biological Conservation Area
45	A-5	195.29	Conservation Area/ No mining zone, Critical Biological Hotspot
46	A-50	220.14	Conservation Area/ No mining zone, Biological Conservation Area
47	A-51	149.09	Conservation Area/ No mining zone
48	A-52	134.59	Conservation Area/ No mining zone
49	A-53	236.37	Conservation Area/ No mining zone, Biological Conservation Area
50	A-54	263.94	Conservation Area/ No mining zone
51	A-6	317.35	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
52	A-7	200.87	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
53	A-8	406.65	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
54	A-9	338.82	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
55	G-1	515.95	Conservation Area/ No mining zone, Critical Biological Hotspot
56	G-10	251.90	Conservation Area/ No mining zone
57	G-11	180.04	Conservation Area/ No mining zone

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58	G-12	575.27	Conservation Area/ No mining zone
59	G-13	759.40	Mining Zone-I
60	G-14	386.08	Conservation Area/ No mining zone, Critical Biological Hotspot
61	G-15	378.99	Conservation Area/ No mining zone, Critical Biological Hotspot
62	G-16	295.05	Conservation Area/ No mining zone, Critical Biological Hotspot
63	G-17	513.76	Mining Zone-I
64	G-18	448.45	Mining Zone-I
65	G-19	395.52	Mining Zone-I
66	G-2	256.77	Conservation Area/ No mining zone, Critical Biological Hotspot
67	G-20	414.15	Mining Zone-I
68	G-21	284.26	Conservation Area/ No mining zone
69	G-22	524.96	Mining Zone-I
70	G-23	413.19	Mining Zone-I
71	G-24	512.60	Mining Zone-I
72	G-25	198.77	Mining Zone-I
73	G-26	558.39	Mining Zone-I
74	G-27	270.88	Conservation Area/ No mining zone
75	G-28	202.17	Conservation Area/ No mining zone
76	G-29	422.04	Mining Zone-I
77	G-3	323.68	Conservation Area/ No mining zone, Critical Biological Hotspot
78	G-30	609.96	Mining Zone-I
79	G-31	280.56	Mining Zone-I
80	G-32	141.80	Mining Zone-I
81	G-33	401.98	Mining Zone-I
82	G-4	329.80	Conservation Area/ No mining zone, Critical Biological Hotspot
83	G-5	549.27	Conservation Area/ No mining zone, Critical Biological Hotspot
84	G-6	449.06	Conservation Area/ No mining zone, Critical Biological Hotspot
85	G-7	307.83	Conservation Area/ No mining zone, Critical Biological Hotspot
86	G-8	532.33	Conservation Area/ No mining zone
87	G-9	269.54	Conservation Area/ No mining zone
88	K-1	283.83	Conservation Area/ No mining zone
89	K-10	359.37	Conservation Area/ No mining zone
90	K-11	409.69	Conservation Area/ No mining zone
91	K-12	182.65	Conservation Area/ No mining zone
92	K-13	148.54	Conservation Area/ No mining zone
93	K-14	174.93	Conservation Area/ No mining zone
94	K-15	168.71	Conservation Area/ No mining zone
95	K-16	316.50	Conservation Area/ No mining zone
96	K-17	370.66	Conservation Area/ No mining zone
97	K-18	166.63	Conservation Area/ No mining zone
98	K-2	319.11	Conservation Area/ No mining zone
99	K-3	412.34	Conservation Area/ No mining zone

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100	K-4	248.27	Conservation Area/ No mining zone
101	K-5	254.39	Conservation Area/ No mining zone
102	K-6	403.38	Conservation Area/ No mining zone
103	K-7	321.96	Conservation Area/ No mining zone
104	K-8	160.67	Conservation Area/ No mining zone
105	K-9	239.98	Conservation Area/ No mining zone
106	KP-10	263.80	Mining Zone-II
107	KP-11	286.12	Mining Zone-I
108	KP-12	396.93	Mining Zone-I
109	KP-13	562.74	Mining Zone-I
110	KP-14	501.89	Mining Zone-II
111	KP-15	289.27	Conservation Area/ No mining zone
112	KP-16	107.05	Conservation Area/ No mining zone, Biological Conservation Area
113	KP-17	409.19	Conservation Area/ No mining zone
114	KP-18	342.34	Conservation Area/ No mining zone
115	KP-19	272.08	Conservation Area/ No mining zone
116	KP-2	239.93	Mining Zone-I
117	KP-20	304.86	Conservation Area/ No mining zone
118	KP-21	179.08	Conservation Area/ No mining zone
119	KP-22	393.38	Conservation Area/ No mining zone
120	KP-23	349.11	Mining Zone-II
121	KP-24	268.21	Mining Zone-II
122	KP-25	246.51	Conservation Area/ No mining zone
123	KP-26	122.79	Conservation Area/ No mining zone
124	KP-27	173.41	Conservation Area/ No mining zone
125	KP-28	624.18	Conservation Area/ No mining zone
126	KP-29	340.92	Mining Zone-I
127	KP-3	178.72	Mining Zone-I
128	KP-30	477.69	Mining Zone-II
129	KP-31	506.03	Mining Zone-I
130	KP-32	406.35	Mining Zone-I
131	KP-33	300.89	Mining Zone-II
132	KP-34	166.67	Mining Zone-I
133	KP-35	281.88	Mining Zone-I
134	KP-36	578.62	Mining Zone-I
135	KP-4	240.22	Conservation Area/ No mining zone
136	KP-5	194.88	Conservation Area/ No mining zone
137	KP-6	333.65	Conservation Area/ No mining zone
138	KP-7	233.59	Conservation Area/ No mining zone
139	KP-8	183.78	Conservation Area/ No mining zone
140	KP-9	218.13	Conservation Area/ No mining zone
141	S-1	166.87	Conservation Area/ No mining zone
142	S-10	132.99	Conservation Area/ No mining zone
143	S-11	283.61	Conservation Area/ No mining zone
144	S-12	323.42	Conservation Area/ No mining zone
145	S-13	294.57	Conservation Area/ No mining zone

146	S-14	242.64	Conservation Area/ No mining zone, Elephant Home
147	S-15	377.91	Conservation Area/ No mining zone
148	S-16	343.41	Conservation Area/ No mining zone
149	S-17	255.83	Conservation Area/ No mining zone
150	S-18	231.66	Conservation Area/ No mining zone
151	S-19	301.65	Conservation Area/ No mining zone
152	S-2	395.75	Conservation Area/ No mining zone
153	S-20	244.25	Conservation Area/ No mining zone
154	S-21	184.94	Conservation Area/ No mining zone
155	S-22	911.89	Conservation Area/ No mining zone
156	S-23	414.66	Conservation Area/ No mining zone
157	S-24	195.31	Conservation Area/ No mining zone
158	S-25	260.20	Conservation Area/ No mining zone
159	S-26	343.84	Conservation Area/ No mining zone
160	S-27	199.38	Conservation Area/ No mining zone
161	S-28	275.88	Conservation Area/ No mining zone
162	S-29	286.65	Conservation Area/ No mining zone
163	S-3	217.32	Conservation Area/ No mining zone
164	S-30	139.98	Conservation Area/ No mining zone
165	S-30	123.33	Conservation Area/ No mining zone
166	S-31	331.12	Conservation Area/ No mining zone, Elephant Home
167	S-32	321.31	Conservation Area/ No mining zone, Elephant Home
168	S-33	256.14	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
169	S-34	251.64	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
170	S-35	191.53	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
171	S-36	263.42	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
172	S-37	159.28	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
173	S-38	294.28	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
174	S-39	265.61	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
175	S-4	207.35	Conservation Area/ No mining zone
176	S-40	185.25	Conservation Area/ No mining zone, Biological Conservation Area
177	S-41	213.92	Conservation Area/ No mining zone, Biological Conservation Area
178	S-42	281.46	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area

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179	S-43	296.07	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
180	S-44	404.82	Conservation Area/ No mining zone
181	S-45	463.71	Conservation Area/ No mining zone
182	S-46	279.93	Conservation Area/ No mining zone
183	S-47	156.63	Conservation Area/ No mining zone
184	S-48	125.22	Conservation Area/ No mining zone
185	S-5	386.54	Conservation Area/ No mining zone
186	S-6	336.49	Conservation Area/ No mining zone
187	S-7	171.14	Conservation Area/ No mining zone, Biological Conservation Area
188	S-8	265.50	Conservation Area/ No mining zone
189	S-9	281.29	Conservation Area/ No mining zone
190	T-1	200.96	Conservation Area/ No mining zone
191	T-10	168.22	Conservation Area/ No mining zone
192	T-11	303.73	Conservation Area/ No mining zone
193	T-12	251.54	Conservation Area/ No mining zone, Elephant Home
194	T-13	284.75	Conservation Area/ No mining zone, Elephant Home
195	T-14	290.26	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
196	T-15	302.00	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
197	T-16	113.79	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
198	T-17	191.96	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
199	T-18	170.88	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
200	T-19	474.19	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
201	T-2	195.42	Conservation Area/ No mining zone
202	T-20	205.10	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
203	T-21	242.66	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
204	T-22	240.74	Conservation Area/ No mining zone, Biological Conservation Area
205	T-23	138.29	Conservation Area/ No mining zone
206	T-24	140.64	Conservation Area/ No mining zone
207	T-25	227.34	Conservation Area/ No mining zone
208	T-26	256.61	Conservation Area/ No mining zone
209	T-27	283.49	Conservation Area/ No mining zone
210	T-28	87.75	Conservation Area/ No mining zone, Biological Conservation Area
211	T-29	386.66	Conservation Area/ No mining zone, Biological

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			Conservation Area
212	T-3	396.99	Conservation Area/ No mining zone
213	T-30	210.85	Conservation Area/ No mining zone
214	T-31	134.84	Conservation Area/ No mining zone
215	T-32	380.20	Conservation Area/ No mining zone
216	T-33	200.04	Conservation Area/ No mining zone
217	T-34	309.52	Conservation Area/ No mining zone
218	T-35	329.26	Conservation Area/ No mining zone
219	T-36	187.60	Conservation Area/ No mining zone
220	T-37	225.51	Conservation Area/ No mining zone
221	T-38	217.68	Conservation Area/ No mining zone
222	T-39	130.19	Conservation Area/ No mining zone
223	T-4	257.60	Conservation Area/ No mining zone
224	T-40	142.08	Conservation Area/ No mining zone
225	T-41	225.17	Conservation Area/ No mining zone
226	T-42	256.50	Conservation Area/ No mining zone, Biological Conservation Area
227	T-43	270.37	Conservation Area/ No mining zone, Biological Conservation Area
228	T-44	318.57	Conservation Area/ No mining zone
229	T-45	264.87	Conservation Area/ No mining zone
230	T-46	105.75	Conservation Area/ No mining zone
231	T-47	144.39	Conservation Area/ No mining zone
232	T-48	205.84	Conservation Area/ No mining zone
233	T-49	272.15	Conservation Area/ No mining zone
234	T-5	285.14	Conservation Area/ No mining zone
235	T-50	224.15	Conservation Area/ No mining zone
236	T-51	583.38	Conservation Area/ No mining zone
237	T-6	217.05	Conservation Area/ No mining zone
238	T-7	370.21	Conservation Area/ No mining zone
239	T-8	143.92	Conservation Area/ No mining zone
240	T-9	311.74	Conservation Area/ No mining zone
241	TK-1	321.14	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
242	TK-10	408.48	Conservation Area/ No mining zone, Biological Conservation Area
243	TK-11	135.71	Conservation Area/ No mining zone, Biological Conservation Area
244	TK-12	279.28	Conservation Area/ No mining zone, Biological Conservation Area
245	TK-13	237.63	Conservation Area/ No mining zone, Biological Conservation Area
246	TK-14	163.51	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
247	TK-15	126.71	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
248	TK-16	150.62	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area

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249	TK-17	219.16	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
250	TK-18	149.08	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
251	TK-19	89.66	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
252	TK-2	238.39	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
253	TK-20	320.38	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
254	TK-21	145.80	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
255	TK-22	152.78	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
256	TK-23	190.23	Conservation Area/ No mining zone, Critical Biological Hotspot, Elephant Home, Biological Conservation Area
257	TK-24	180.70	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
258	TK-25	165.15	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
259	TK-26	221.04	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
260	TK-27	144.95	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
261	TK-28	283.28	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
262	TK-29	308.91	Conservation Area/ No mining zone, Critical Biological Hotspot
263	TK-3	346.64	Conservation Area/ No mining zone, Elephant Home, Biological Conservation Area
264	TK-30	178.66	Conservation Area/ No mining zone, Critical Biological Hotspot
265	TK-31	391.17	Conservation Area/ No mining zone, Biological Conservation Area
266	TK-32	197.36	Conservation Area/ No mining zone, Biological Conservation Area
267	TK-33	64.59	Conservation Area/ No mining zone, Biological Conservation Area
268	TK-34	188.38	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
269	TK-35	110.59	Conservation Area/ No mining zone, Critical Biological Hotspot, Biological Conservation Area
270	TK-36	276.85	Conservation Area/ No mining zone, Biological Conservation Area
271	TK-37	245.65	Conservation Area/ No mining zone, Biological Conservation Area

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272	TK-38	359.36	Conservation Area/ No mining zone
273	TK-39	175.84	Conservation Area/ No mining zone
274	TK-4	278.46	Conservation Area/ No mining zone, Biological Conservation Area
275	TK-40	357.98	Conservation Area/ No mining zone
276	TK-41	378.85	Conservation Area/ No mining zone
277	TK-42	170.78	Conservation Area/ No mining zone
278	TK-43	241.13	Conservation Area/ No mining zone
279	TK-44	281.54	Conservation Area/ No mining zone
280	TK-45	242.06	Conservation Area/ No mining zone
281	TK-46	319.92	Conservation Area/ No mining zone
282	TK-47	287.47	Mining Zone-I
283	TK-48	258.47	Conservation Area/ No mining zone
284	TK-5	190.35	Conservation Area/ No mining zone, Biological Conservation Area
285	TK-6	258.12	Conservation Area/ No mining zone, Biological Conservation Area
286	TK-7	179.38	Conservation Area/ No mining zone, Biological Conservation Area
287	TK-8	264.45	Conservation Area/ No mining zone, Biological Conservation Area
288	TK-9	205.77	Conservation Area/ No mining zone, Biological Conservation Area

Chaibasa Forest

S.No	Village Name	Area (Ha.)	Status
1	Aburu	391.505	Conservation Area/ No mining zone
2	Adhikari	948.748	Conservation Area/ No mining zone
3	Aikuti	677.571	Conservation Area/ No mining zone
4	Aita	447.357	Conservation Area/ No mining zone
5	Amadiha	845.956	Conservation Area/ No mining zone
6	Ambaimarcha	388.749	Conservation Area/ No mining zone
7	Amda	345.578	Conservation Area/ No mining zone
8	Amita	348.624	Conservation Area/ No mining zone
9	Amjora	433.453	Conservation Area/ No mining zone
10	Anchu	395.648	Conservation Area/ No mining zone
11	Andhari	507.212	Conservation Area/ No mining zone
12	AngarPokharia	833.003	Conservation Area/ No mining zone
13	Angardiha	452.153	Conservation Area/ No mining zone
14	Angardiha	275.122	Conservation Area/ No mining zone
15	Angarpada	718.56	Conservation Area/ No mining zone
16	Anjedbera	1102.03	Conservation Area/ No mining zone
17	Anwala	238.285	Conservation Area/ No mining zone
18	Asanpat	247.793	Conservation Area/ No mining zone
19	Asura	1050.43	Conservation Area/ No mining zone
20	Babaria	576.257	Conservation Area/ No mining zone
21	Baduri	116.385	Conservation Area/ No mining zone

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22	Baduri	241.345	Conservation Area/ No mining zone
23	Bageyabara	289.537	Conservation Area/ No mining zone
24	Bahada	447.853	Conservation Area/ No mining zone
25	Baharia	96.9514	Conservation Area/ No mining zone
26	Baida	231.754	Conservation Area/ No mining zone
27	Baida	374.121	Conservation Area/ No mining zone
28	Baihatsu	351.426	Conservation Area/ No mining zone
29	Baihatsu	1602.29	Conservation Area/ No mining zone
30	Baihatsu	920.208	Conservation Area/ No mining zone
31	Baitubir	120.106	Conservation Area/ No mining zone
32	Baliaposi	532.206	Conservation Area/ No mining zone
33	Balibandh	701.598	Conservation Area/ No mining zone
34	Balidaskam	487.148	Conservation Area/ No mining zone
35	Balidih	265.309	Conservation Area/ No mining zone
36	Balijor	401.633	Mining Zone
37	Baliyaposi	306.984	Conservation Area/ No mining zone
38	Baljori	1231.92	Conservation Area/ No mining zone
39	Ballsering	106.587	Conservation Area/ No mining zone
40	Baluburu	314.836	Conservation Area/ No mining zone
41	Baluburu	88.9963	Conservation Area/ No mining zone
42	Bamebasa	126.148	Conservation Area/ No mining zone
43	Ban	125.186	Conservation Area/ No mining zone
44	Banahamtu	261.215	Conservation Area/ No mining zone
45	Banaikera	238.654	Conservation Area/ No mining zone
46	Banasanju	56.73	Conservation Area/ No mining zone
47	Bandabera	162.429	Conservation Area/ No mining zone
48	Bandabera	487.789	Conservation Area/ No mining zone
49	Bandijari	867.759	Conservation Area/ No mining zone
50	Bankdhar	470.66	Conservation Area/ No mining zone
51	Banmgutu	176.144	Conservation Area/ No mining zone
52	Bara Baljori	1204.3	Conservation Area/ No mining zone
53	Bara Belma	186.787	Conservation Area/ No mining zone
54	Bara Hampur	71.3436	Conservation Area/ No mining zone
55	Bara Jaipur	223.963	Conservation Area/ No mining zone
56	Bara Jambani	126.042	Conservation Area/ No mining zone
57	Bara Jhinkpani	380.269	Conservation Area/ No mining zone
58	Bara Kaita	232.674	Conservation Area/ No mining zone
59	Bara Pokri	114.531	Conservation Area/ No mining zone
60	Bara Punsia	433.778	Conservation Area/ No mining zone
61	Barabardih	202.228	Conservation Area/ No mining zone
62	Barajamda	1442.89	Mining Zone
63	Barakata	264.477	Conservation Area/ No mining zone
64	Baralisiya	520.285	Conservation Area/ No mining zone
65	Baralunti	420.989	Conservation Area/ No mining zone
66	Baramahuldia	491.094	Conservation Area/ No mining zone
67	Baramirglindi	964.432	Conservation Area/ No mining zone

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68	Barananda	999.897	Conservation Area/ No mining zone
69	Barapaseya	458.834	Conservation Area/ No mining zone
70	Bararaixamin	244.721	Conservation Area/ No mining zone
71	Bararanju	184.316	Conservation Area/ No mining zone
72	Barasai	215.765	Conservation Area/ No mining zone
73	Baratorlo	2117.39	Conservation Area/ No mining zone
74	Barbil	272.371	Conservation Area/ No mining zone
75	Barchiru	336.206	Conservation Area/ No mining zone
76	Barijal	308.444	Conservation Area/ No mining zone
77	Barkanda	188.534	Conservation Area/ No mining zone
78	Barkimara	438.214	Conservation Area/ No mining zone
79	Barkundia	368.645	Conservation Area/ No mining zone
80	Barkundiya	490.814	Conservation Area/ No mining zone
81	Barlagra	814.198	Conservation Area/ No mining zone
82	Barmita	577.564	Conservation Area/ No mining zone
83	Barmoudi	423.19	Conservation Area/ No mining zone
84	Baruadang	330.228	Conservation Area/ No mining zone
85	Baruikuti	369.703	Conservation Area/ No mining zone
86	Barujal	276.01	Conservation Area/ No mining zone
87	Barusai	559.419	Conservation Area/ No mining zone
88	Barusai	197.027	Conservation Area/ No mining zone
89	Barutoa	466.715	Conservation Area/ No mining zone
90	Basahatu	217.858	Conservation Area/ No mining zone
91	Basahatu	372.358	Conservation Area/ No mining zone
92	Basira	179.484	Conservation Area/ No mining zone
93	Baskata	92.2147	Conservation Area/ No mining zone
94	Baskati	381.95	Conservation Area/ No mining zone
95	Baspani	210.742	Conservation Area/ No mining zone
96	Belma	332.854	Conservation Area/ No mining zone
97	Belposi	171.254	Conservation Area/ No mining zone
98	Belposi	133.346	Conservation Area/ No mining zone
99	Benesagar	191.794	Conservation Area/ No mining zone
100	Berakundrijor	228.213	Conservation Area/ No mining zone
101	Beramundui	462.747	Conservation Area/ No mining zone
102	Betajori	306.18	Conservation Area/ No mining zone
103	Betea	493.72	Conservation Area/ No mining zone
104	Beterkea	723.678	Conservation Area/ No mining zone
105	Bhagabila	1132.24	Conservation Area/ No mining zone
106	Bhalandia	579.096	Conservation Area/ No mining zone
107	Bhamarpani	217.481	Conservation Area/ No mining zone
108	Bhangaon	362.124	Conservation Area/ No mining zone
109	Bhangaon	39.8703	Conservation Area/ No mining zone
110	Bharbharia	636.852	Conservation Area/ No mining zone
111	Bhonda	438.829	Conservation Area/ No mining zone
112	Bhoya	556.32	Conservation Area/ No mining zone
113	Bichaburu	630.047	Conservation Area/ No mining zone

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114	Bichaburu	680.856	Conservation Area/ No mining zone
115	Bichagutu	212.616	Conservation Area/ No mining zone
116	Bidri	375.487	Conservation Area/ No mining zone
117	Bikuli	539.956	Conservation Area/ No mining zone
118	Bindisai	223.368	Conservation Area/ No mining zone
119	Bingtopang	243.768	Conservation Area/ No mining zone
120	Binj	627.397	Conservation Area/ No mining zone
121	Binja	425.47	Conservation Area/ No mining zone
122	Birsinghastu	1085.4	Conservation Area/ No mining zone
123	Biskata	181.218	Conservation Area/ No mining zone
124	Bistumpur	416.871	Conservation Area/ No mining zone
125	Bokla	56.6334	Conservation Area/ No mining zone
126	Bokna	831.951	Mining Zone
127	Bombasai	1289.63	Conservation Area/ No mining zone
128	Bongasindri	440.762	Conservation Area/ No mining zone
129	Bunmunda	75.6853	Conservation Area/ No mining zone
130	Bunumlata	666.284	Conservation Area/ No mining zone
131	Burakaman	570.165	Conservation Area/ No mining zone
132	Burampada	102.782	Conservation Area/ No mining zone
133	Butka	336.566	Conservation Area/ No mining zone
134	Chacha	297.852	Conservation Area/ No mining zone
135	Chadidburia	283.675	Conservation Area/ No mining zone
136	Chadidburia	39.4472	Conservation Area/ No mining zone
137	Chaibasa	327.029	Conservation Area/ No mining zone
138	Chalgi	426.292	Conservation Area/ No mining zone
139	Chamkдорih	87.0896	Conservation Area/ No mining zone
140	Champila	571.412	Conservation Area/ No mining zone
141	Chandipi	266.511	Conservation Area/ No mining zone
142	Chanpada	269.762	Conservation Area/ No mining zone
143	Charabasa	280.645	Conservation Area/ No mining zone
144	Charai	283.072	Conservation Area/ No mining zone
145	Chatrisai	239.443	Conservation Area/ No mining zone
146	Chereapahari	541.425	Conservation Area/ No mining zone
147	Cheripahari	199.203	Conservation Area/ No mining zone
148	Chimisal	340.546	Conservation Area/ No mining zone
149	Chimsai	62.8126	Conservation Area/ No mining zone
150	Chingijari	851.547	Conservation Area/ No mining zone
151	Chirchi	331.353	Conservation Area/ No mining zone
152	Chiriyagor	245.123	Conservation Area/ No mining zone
153	Chirubasa	167.201	Conservation Area/ No mining zone
154	Chitimiti	293.232	Conservation Area/ No mining zone
155	Chota Jaipur	147.587	Conservation Area/ No mining zone
156	ChotaJambani	216.01	Conservation Area/ No mining zone
157	ChotaKaita	219.172	Conservation Area/ No mining zone
158	ChotaLagra	56.9168	Conservation Area/ No mining zone
159	ChotaPokharia	146.711	Conservation Area/ No mining zone

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160	Chota Toro	228.424	Conservation Area/ No mining zone
161	Chotalunti	278.119	Conservation Area/ No mining zone
162	Chotamodi	85.8356	Conservation Area/ No mining zone
163	Choya	443.864	Conservation Area/ No mining zone
164	Chukri	420.322	Conservation Area/ No mining zone
165	Churda	136	Conservation Area/ No mining zone
166	Dabusai	279.738	Conservation Area/ No mining zone
167	Dakuajangal	553.494	Conservation Area/ No mining zone
168	Dalki	528.54	Conservation Area/ No mining zone
169	Damodarpur	187.188	Conservation Area/ No mining zone
170	Damudarsai	395.23	Conservation Area/ No mining zone
171	Damudarsai	196.201	Conservation Area/ No mining zone
172	Danguaposi	222.487	Conservation Area/ No mining zone
173	Dansari	489.699	Conservation Area/ No mining zone
174	Dara	189.024	Conservation Area/ No mining zone
175	Darbila	426.989	Conservation Area/ No mining zone
176	Darima	375.287	Conservation Area/ No mining zone
177	Darudangua	335.115	Conservation Area/ No mining zone
178	Dauber	634.53	Conservation Area/ No mining zone
179	Debrabir	909.184	Conservation Area/ No mining zone
180	Debrasai	263.738	Conservation Area/ No mining zone
181	Delgapara	532.86	Conservation Area/ No mining zone
182	Demkaror	436.547	Conservation Area/ No mining zone
183	Deodhar	239.193	Conservation Area/ No mining zone
184	Deogaon	46.3731	Conservation Area/ No mining zone
185	Deogaon	344.799	Conservation Area/ No mining zone
186	Deojari	751.913	Conservation Area/ No mining zone
187	Deojori	800.735	Conservation Area/ No mining zone
188	Deoposi	272.162	Conservation Area/ No mining zone
189	Deoposi	14.357	Conservation Area/ No mining zone
190	Dhobadhobin	481.601	Conservation Area/ No mining zone
191	Dhobila	666.671	Conservation Area/ No mining zone
192	Dhori	253.381	Conservation Area/ No mining zone
193	Didibasang	277.262	Conservation Area/ No mining zone
194	Dikubalkand	377.826	Conservation Area/ No mining zone
195	DiliyaMarcha	334.512	Conservation Area/ No mining zone
196	Dindiburu	345.497	Conservation Area/ No mining zone
197	Dinoikuar	67.3338	Conservation Area/ No mining zone
198	Diriburu	591.44	Mining Zone
199	Dirigo	211.67	Conservation Area/ No mining zone
200	Dobrobasa	314.955	Conservation Area/ No mining zone
201	Dobrosai	78.4483	Conservation Area/ No mining zone
202	Dokata	505.411	Conservation Area/ No mining zone
203	Dokata	736.315	Conservation Area/ No mining zone
204	Domkahatu	146.918	Conservation Area/ No mining zone
205	Dudhbila	1012.94	Conservation Area/ No mining zone

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206	Dudhjuj	1180.63	Conservation Area/ No mining zone
207	Dudhpani	932.872	Conservation Area/ No mining zone
208	Dumbisai	149.742	Conservation Area/ No mining zone
209	Dumuria	522.082	Conservation Area/ No mining zone
210	Dumurjoa	1002.76	Conservation Area/ No mining zone
211	Durirta	207.224	Conservation Area/ No mining zone
212	Durirta	711.691	Conservation Area/ No mining zone
213	Durula	417.008	Conservation Area/ No mining zone
214	Duwarsai	383.169	Conservation Area/ No mining zone
215	Gaisuti	413.417	Conservation Area/ No mining zone
216	Gamharia	1010.07	Conservation Area/ No mining zone
217	Ganapur	262.1	Conservation Area/ No mining zone
218	Gandimundi	656.901	Conservation Area/ No mining zone
219	Gandkida	478.072	Conservation Area/ No mining zone
220	Gangimundi	422.997	Conservation Area/ No mining zone
221	Ganjia	281.639	Conservation Area/ No mining zone
222	Garahatu	80.7447	Conservation Area/ No mining zone
223	Garahatu	90.4266	Conservation Area/ No mining zone
224	Garkeshna	270.162	Conservation Area/ No mining zone
225	Gaugutu	1026.28	Conservation Area/ No mining zone
226	Gaurdighya	152.064	Conservation Area/ No mining zone
227	Ghagra	124.589	Conservation Area/ No mining zone
228	Ghgri	532.314	Conservation Area/ No mining zone
229	Ghorbanda	658.921	Conservation Area/ No mining zone
230	Gitikendu	542.059	Conservation Area/ No mining zone
231	Gitiladar	450.447	Conservation Area/ No mining zone
232	Gitilpi	672.688	Conservation Area/ No mining zone
233	Gitilpi	397.064	Conservation Area/ No mining zone
234	Gitilpi	602.864	Conservation Area/ No mining zone
235	Gobardhan	242.493	Conservation Area/ No mining zone
236	Gomdapokhar	296.491	Conservation Area/ No mining zone
237	Gondai	258.521	Conservation Area/ No mining zone
238	Goreaduba	468.255	Conservation Area/ No mining zone
239	Gotai	236.279	Conservation Area/ No mining zone
240	Gotompi	451.354	Conservation Area/ No mining zone
241	Gotsereng	212.356	Conservation Area/ No mining zone
242	Guli	316.36	Conservation Area/ No mining zone
243	Gumria	774.657	Conservation Area/ No mining zone
244	Gunabasa	149.265	Conservation Area/ No mining zone
245	Gundijora	552.332	Conservation Area/ No mining zone
246	Gundiposi	450.614	Conservation Area/ No mining zone
247	Gunipua	339.654	Conservation Area/ No mining zone
248	Gura	558.831	Conservation Area/ No mining zone
249	Guraon	172.878	Conservation Area/ No mining zone
250	Haldia	793.839	Conservation Area/ No mining zone
251	Haldipokhar	1188.11	Conservation Area/ No mining zone

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252	Hapugutu	134.312	Conservation Area/ No mining zone
253	Haribera	222.505	Conservation Area/ No mining zone
254	Haribhanga	43.4609	Conservation Area/ No mining zone
255	Harira	645.931	Conservation Area/ No mining zone
256	Harira	175.354	Conservation Area/ No mining zone
257	Harlahatu	675.013	Conservation Area/ No mining zone
258	Haruakamai	151.079	Conservation Area/ No mining zone
259	Hasabera	247.767	Conservation Area/ No mining zone
260	Hatimanda	739.116	Conservation Area/ No mining zone
261	Hatmanda	165.942	Conservation Area/ No mining zone
262	Hatnabera	313.281	Conservation Area/ No mining zone
263	Heperburu	793.819	Conservation Area/ No mining zone
264	Hesap	116.383	Conservation Area/ No mining zone
265	Hesapi	497.618	Conservation Area/ No mining zone
266	Hesasurnia	670.911	Conservation Area/ No mining zone
267	Heselberal	811.683	Conservation Area/ No mining zone
268	Heselkuti	240.087	Conservation Area/ No mining zone
269	Hindudih	256.679	Conservation Area/ No mining zone
270	Hobalkad	506.727	Conservation Area/ No mining zone
271	Horolor	310.57	Conservation Area/ No mining zone
272	Ichakuti	133.644	Conservation Area/ No mining zone
273	Ichapi	163.762	Conservation Area/ No mining zone
274	Ichapur	431.239	Conservation Area/ No mining zone
275	Iligara	385.727	Conservation Area/ No mining zone
276	Iligarha	580.632	Conservation Area/ No mining zone
277	Indikuri	314.844	Conservation Area/ No mining zone
278	Ipilsingi	634.495	Conservation Area/ No mining zone
279	Itabaljori	595.404	Conservation Area/ No mining zone
280	Itar	539.531	Conservation Area/ No mining zone
281	Jagarnathpur	387.805	Conservation Area/ No mining zone
282	Jaintgarh	210.991	Conservation Area/ No mining zone
283	Jaipur	102.28	Conservation Area/ No mining zone
284	Jairpi	166.707	Conservation Area/ No mining zone
285	Jaldhar	413.252	Conservation Area/ No mining zone
286	Jaldiha	131.755	Conservation Area/ No mining zone
287	Jaldiha	793.893	Conservation Area/ No mining zone
288	Jamarposi	336.357	Conservation Area/ No mining zone
289	Jamdiha	457.601	Conservation Area/ No mining zone
290	Jamjui	221.062	Conservation Area/ No mining zone
291	Jamkojori	233.456	Conservation Area/ No mining zone
292	Jampani	839.096	Conservation Area/ No mining zone
293	Jamuda	293.727	Conservation Area/ No mining zone
294	Jamumpi	303.421	Conservation Area/ No mining zone
295	Jangiburu	317.434	Conservation Area/ No mining zone
296	Janubera	325.794	Conservation Area/ No mining zone
297	Jauraposi	83.7514	Conservation Area/ No mining zone

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298	Jawbera	248.921	Conservation Area/ No mining zone
299	Jeksai	136.778	Conservation Area/ No mining zone
300	Jetea	816.944	Conservation Area/ No mining zone
301	Jhikilta	219.905	Conservation Area/ No mining zone
302	Jhinkpani	77.9982	Conservation Area/ No mining zone
303	Jibasai	518.826	Conservation Area/ No mining zone
304	Jintugara	612.926	Conservation Area/ No mining zone
305	Jirpai	547.835	Conservation Area/ No mining zone
306	Joaribanga	236.429	Conservation Area/ No mining zone
307	Jogidaru	744.805	Conservation Area/ No mining zone
308	Joginanda	462.356	Conservation Area/ No mining zone
309	Jojobera	979.248	Conservation Area/ No mining zone
310	Jojohatu	220.669	Conservation Area/ No mining zone
311	Jojohatu	711.996	Conservation Area/ No mining zone
312	Jojobober	748.358	Conservation Area/ No mining zone
313	Jonkosasan	335.084	Conservation Area/ No mining zone
314	Jorapokhar	1781.93	Conservation Area/ No mining zone
315	Jorapokhar	611.242	Conservation Area/ No mining zone
316	Juripada	217.943	Conservation Area/ No mining zone
317	Juripada	31.1881	Conservation Area/ No mining zone
318	Kabrgutu	350.822	Conservation Area/ No mining zone
319	Kadajaint	55.7289	Conservation Area/ No mining zone
320	Kadajaint	197.76	Conservation Area/ No mining zone
321	Kadajamda	854.642	Conservation Area/ No mining zone
322	Kadalbera	291.362	Conservation Area/ No mining zone
323	Kadalbera	152.604	Conservation Area/ No mining zone
324	Kadamdiha	191.864	Conservation Area/ No mining zone
325	KadoKora	47.7986	Conservation Area/ No mining zone
326	KadoKora	193.89	Conservation Area/ No mining zone
327	Kadwari	81.7491	Conservation Area/ No mining zone
328	Kairpal	249.747	Conservation Area/ No mining zone
329	Kakuita	614.473	Conservation Area/ No mining zone
330	Kalaia	760.561	Conservation Area/ No mining zone
331	Kalaiya	814.456	Conservation Area/ No mining zone
332	Kalkalgutu	399.281	Conservation Area/ No mining zone
333	Kamarhatu	240.07	Conservation Area/ No mining zone
334	Kandarkora	229.445	Conservation Area/ No mining zone
335	Kandegutu	232.959	Conservation Area/ No mining zone
336	Kanjiya	529.981	Conservation Area/ No mining zone
337	Kanka	510.498	Conservation Area/ No mining zone
338	Kanki	270.053	Conservation Area/ No mining zone
339	Kankusi	233.976	Conservation Area/ No mining zone
340	Kansalaposi	175.345	Conservation Area/ No mining zone
341	Kantabila	13.1263	Conservation Area/ No mining zone
342	Kantabila	336.849	Conservation Area/ No mining zone
343	Kantamandui	234.06	Conservation Area/ No mining zone

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344	Kantoari	717.055	Conservation Area/ No mining zone
345	Kaparsai	178.196	Conservation Area/ No mining zone
346	Karajia	324.945	Conservation Area/ No mining zone
347	Karanpia	694.64	Conservation Area/ No mining zone
348	Kariasindri	160.517	Conservation Area/ No mining zone
349	Kariguria	171.155	Conservation Area/ No mining zone
350	Karsakola	233.377	Conservation Area/ No mining zone
351	Kasea	413.304	Conservation Area/ No mining zone
352	Kasia (Alias) Surjabasa	338.156	Conservation Area/ No mining zone
353	Kasira	507.405	Conservation Area/ No mining zone
354	Katepara	854.305	Conservation Area/ No mining zone
355	Katigutu	176.64	Conservation Area/ No mining zone
356	Katikora	705.009	Conservation Area/ No mining zone
357	Katmbir	426.453	Conservation Area/ No mining zone
358	Keadchalam	606.737	Conservation Area/ No mining zone
359	Kechabaipi	617.06	Conservation Area/ No mining zone
360	Kelende	558.847	Conservation Area/ No mining zone
361	Kendposi	318.068	Conservation Area/ No mining zone
362	Kendua	325.21	Conservation Area/ No mining zone
363	Kendusa	117.103	Conservation Area/ No mining zone
364	Kenjra	3067.38	Conservation Area/ No mining zone
365	Kesna	334.316	Conservation Area/ No mining zone
366	Khadkori	1846.06	Conservation Area/ No mining zone
367	Khajuria	196.689	Conservation Area/ No mining zone
368	Khajuria	228.282	Conservation Area/ No mining zone
369	Khaminia	227.917	Conservation Area/ No mining zone
370	Khandadoar	681.506	Conservation Area/ No mining zone
371	kharbanda	1090.79	Conservation Area/ No mining zone
372	KhasPokharia	256.576	Conservation Area/ No mining zone
373	Khasjamda	314.463	Conservation Area/ part Mining Zone
374	Kheriatangar	577.323	Conservation Area/ No mining zone
375	Kherighar	109.019	Conservation Area/ No mining zone
376	Kholko	191.997	Conservation Area/ No mining zone
377	Khunta	237.041	Conservation Area/ No mining zone
378	Khunta	427.758	Conservation Area/ No mining zone
379	Khunti	197.166	Conservation Area/ No mining zone
380	KinjiriMinjiri	235.211	Conservation Area/ No mining zone
381	Kiri	127.419	Conservation Area/ No mining zone
382	Kitahatu	262.089	Conservation Area/ No mining zone
383	Kitakora	222.907	Conservation Area/ No mining zone
384	Kochra	494.301	Conservation Area/ No mining zone
385	kokarkata	1385.04	Conservation Area/ No mining zone
386	Kokcho	684.288	Conservation Area/ No mining zone
387	Kolaisai	281.524	Conservation Area/ No mining zone
388	Kolaisai	1602	Conservation Area/ No mining zone
389	Kondowa	332.993	Conservation Area/ No mining zone

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390	Korta	354.931	Mining Zone
391	Kotachara	184.961	Conservation Area/ No mining zone
392	Kotgarh	631.377	Conservation Area/ No mining zone
393	Kuahatu	449.376	Conservation Area/ No mining zone
394	Kuapara	88.1913	Conservation Area/ No mining zone
395	Kuapara	20.4426	Conservation Area/ No mining zone
396	Kuchhatu or Kuchisai	188.889	Conservation Area/ No mining zone
397	Kucibera	252.586	Conservation Area/ No mining zone
398	Kudahatu	416.602	Conservation Area/ No mining zone
399	Kudahatu	320.074	Conservation Area/ No mining zone
400	Kudahatu	673.632	Conservation Area/ No mining zone
401	Kudahatu	422.014	Conservation Area/ No mining zone
402	Kudamsada	605.399	Conservation Area/ No mining zone
403	Kudamsada	1173.77	Conservation Area/ No mining zone
404	Kudapi	455.994	Conservation Area/ No mining zone
405	Kudapi	153.469	Conservation Area/ No mining zone
406	Kuira	978.993	Conservation Area/ No mining zone
407	Kukursud	387.578	Conservation Area/ No mining zone
408	Kulaburu	405.458	Conservation Area/ No mining zone
409	kulaburu	602.722	Conservation Area/ No mining zone
410	Kulaoa	594.687	Conservation Area/ No mining zone
411	kulawa	448.654	Conservation Area/ No mining zone
412	Kuldbusu	319.449	Conservation Area/ No mining zone
413	Kuldiha	395.074	Conservation Area/ No mining zone
414	Kumardih	136.517	Conservation Area/ No mining zone
415	Kumardungi	704.663	Conservation Area/ No mining zone
416	Kumarlota	162.874	Conservation Area/ No mining zone
417	Kumbra	803.437	Conservation Area/ No mining zone
418	Kumirat	349.525	Conservation Area/ No mining zone
419	Kumirta	863.029	Conservation Area/ No mining zone
420	Kumram	178.981	Conservation Area/ No mining zone
421	Kumur	83.0673	Conservation Area/ No mining zone
422	Kundarjor	371.618	Conservation Area/ No mining zone
423	Kundiadar	366.262	Conservation Area/ No mining zone
424	Kundrugutu	1712.96	Conservation Area/ No mining zone
425	Kundubera	368.074	Conservation Area/ No mining zone
426	Kunkalpi	208.63	Conservation Area/ No mining zone
427	Kuntiapara	7.18169	Conservation Area/ No mining zone
428	Kuntiapara	162.649	Conservation Area/ No mining zone
429	Kurposi	615.99	Conservation Area/ No mining zone
430	Kursi	515.177	Conservation Area/ No mining zone
431	Kusmita	1494.11	Conservation Area/ No mining zone
432	Kusmunda	956.859	Conservation Area/ No mining zone
433	Kusnupur	95.5326	Conservation Area/ No mining zone
434	Kutingta	470.286	Conservation Area/ No mining zone
435	Lakhimposi	113.496	Conservation Area/ No mining zone

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436	Lakipai	545.054	Conservation Area/ No mining zone
437	Lampaihesa	744.963	Conservation Area/ No mining zone
438	Latakundrijor	813.432	Conservation Area/ No mining zone
439	Lepang	400.567	Conservation Area/ No mining zone
440	Lidiam	216.246	Conservation Area/ No mining zone
441	Lipunga	1466.27	Conservation Area/ No mining zone
442	LisimotiHomgutu	301.902	Conservation Area/ No mining zone
443	LisimotiHomgutu	371.791	Conservation Area/ No mining zone
444	Loahatu	81.6291	Conservation Area/ No mining zone
445	Lokehatu	194.644	Conservation Area/ No mining zone
446	Lokesai	412.098	Conservation Area/ No mining zone
447	Lokesai	146.677	Conservation Area/ No mining zone
448	Lomjori	531.203	Conservation Area/ No mining zone
449	Lowahatu	326.189	Conservation Area/ No mining zone
450	Luiya	238.771	Conservation Area/ No mining zone
451	Lupungpi	322.888	Conservation Area/ No mining zone
452	Lupunhatu	229.757	Conservation Area/ No mining zone
453	MahaliPokhar	273.251	Conservation Area/ No mining zone
454	Mahudi	1420.69	Conservation Area/ No mining zone
455	Mahuldiha	147.935	Conservation Area/ No mining zone
456	Mahuldiha	592.964	Conservation Area/ No mining zone
457	Mailpi	1150.18	Conservation Area/ No mining zone
458	Majhgaon	510.503	Conservation Area/ No mining zone
459	Majhiparsa	295.715	Conservation Area/ No mining zone
460	Maliku	206.85	Conservation Area/ No mining zone
461	Maluka	691.103	Conservation Area/ No mining zone
462	Mangapat	302.831	Conservation Area/ No mining zone
463	Manikpur	249.455	Conservation Area/ No mining zone
464	MarangPokharia	308.818	Conservation Area/ No mining zone
465	Masabila	962.348	Conservation Area/ No mining zone
466	Matagutu	446.372	Conservation Area/ No mining zone
467	Matkamhatu	244.358	Conservation Area/ No mining zone
468	Matkobera	429.684	Conservation Area/ No mining zone
469	Mauda	162.019	Conservation Area/ No mining zone
470	Mauda	522.085	Conservation Area/ No mining zone
471	Meralgara	410.594	Mining Zone
472	Meromhonar	778.266	Conservation Area/ No mining zone
473	Mirudia	185.912	Conservation Area/ No mining zone
474	Mongra	651.111	Conservation Area/ No mining zone
475	Muchi	64.9335	Conservation Area/ No mining zone
476	Muchi	50.5541	Conservation Area/ No mining zone
477	Mugadighiya	356.673	Conservation Area/ No mining zone
478	Munduam	238.082	Conservation Area/ No mining zone
479	Munduedel	202.102	Conservation Area/ No mining zone
480	Mundui	23.6428	Conservation Area/ No mining zone
481	Mundui	304.103	Conservation Area/ No mining zone

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482	Murda	145.994	Conservation Area/ No mining zone
483	Murdin	141.253	Conservation Area/ No mining zone
484	Murum	143.2	Conservation Area/ No mining zone
485	Murumbura	870.143	Conservation Area/ No mining zone
486	Murumdia	195.95	Conservation Area/ No mining zone
487	Nagai	186.478	Conservation Area/ No mining zone
488	Nakahasa	259.583	Conservation Area/ No mining zone
489	Nakahasa	444.837	Conservation Area/ No mining zone
490	Nangara	471.97	Conservation Area/ No mining zone
491	Naranga	274.872	Conservation Area/ No mining zone
492	Naringpur	271.522	Conservation Area/ No mining zone
493	Nawagaon	281.945	Conservation Area/ No mining zone
494	Nawagaon	288.824	Conservation Area/ No mining zone
495	Nilchokar	209.191	Conservation Area/ No mining zone
496	Nimdih	111.415	Conservation Area/ No mining zone
497	Nimdih	368.318	Conservation Area/ No mining zone
498	Nindi	211.74	Conservation Area/ No mining zone
499	Noagaon	57.7091	Conservation Area/ No mining zone
500	Noamundi	844.386	Mining Zone
501	Nowagaon	1147.55	Conservation Area/ No mining zone
502	Nurda	1439.53	Conservation Area/ No mining zone
503	Ohmhatu	244.609	Conservation Area/ No mining zone
504	Olahnia	276.585	Conservation Area/ No mining zone
505	Padampur	292.276	Conservation Area/ No mining zone
506	Padampur	215.356	Conservation Area/ No mining zone
507	Padapahar	715.806	Conservation Area/ No mining zone
508	Paharbhaga	251.918	Conservation Area/ No mining zone
509	Paipi	329.25	Conservation Area/ No mining zone
510	Palisai	475.746	Conservation Area/ No mining zone
511	Pampara	328.146	Conservation Area/ No mining zone
512	Panaspai	384.251	Conservation Area/ No mining zone
513	Pandrasali	539.197	Conservation Area/ No mining zone
514	Pandrasali	344.191	Conservation Area/ No mining zone
515	Pandua Buru	764.611	Conservation Area/ No mining zone
516	Panduki	223.795	Conservation Area/ No mining zone
517	Panga	841.236	Conservation Area/ No mining zone
518	Papagara	725.49	Conservation Area/ No mining zone
519	Parambaljori	885.208	Conservation Area/ part Mining Zone
520	Paramsada	362.4	Conservation Area/ No mining zone
521	Parsa	376.521	Conservation Area/ No mining zone
522	Parsa	535.37	Conservation Area/ No mining zone
523	Parsa	681.36	Conservation Area/ No mining zone
524	Parsa	4.03223	Conservation Area/ No mining zone
525	Parsa	98.044	Conservation Area/ No mining zone
526	Pasubera	266.581	Conservation Area/ No mining zone
527	Patahatu	393.514	Conservation Area/ No mining zone

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528	Patahatu	288.372	Conservation Area/ No mining zone
529	Patajaint	429.711	Conservation Area/ No mining zone
530	Patarhatu	319.283	Conservation Area/ No mining zone
531	Patarhatu	237.546	Conservation Area/ No mining zone
532	Patatagar	182.775	Conservation Area/ No mining zone
533	Patatrob	399.707	Conservation Area/ No mining zone
534	Patrahsi	315.126	Conservation Area/ No mining zone
535	Pendaro	126.267	Conservation Area/ No mining zone
536	Pertol	742.872	Conservation Area/ No mining zone
537	Peteta	1057.91	Conservation Area/ No mining zone
538	Pilka	378.933	Conservation Area/ No mining zone
539	Pokam	73.5669	Conservation Area/ No mining zone
540	Pokharia	553.584	Conservation Area/ No mining zone
541	Pokharia	227.779	Conservation Area/ No mining zone
542	Pokharpi	492.374	Conservation Area/ No mining zone
543	Pokhria	208.492	Conservation Area/ No mining zone
544	Poradiha	262.899	Conservation Area/ No mining zone
545	Porlong	269.839	Conservation Area/ No mining zone
546	Pundigutu	124.722	Conservation Area/ No mining zone
547	Punsia	280.188	Conservation Area/ No mining zone
548	Purda	373.514	Conservation Area/ No mining zone
549	PurnaChaibasa	284.612	Conservation Area/ No mining zone
550	Purnapani	874.313	Conservation Area/ No mining zone
551	Purnia	190.664	Conservation Area/ No mining zone
552	Purnia	251.974	Conservation Area/ No mining zone
553	Purnia	176.249	Conservation Area/ No mining zone
554	Purtidigiya	921.416	Conservation Area/ No mining zone
555	Purtisai	107.141	Conservation Area/ No mining zone
556	Putganw	71.0243	Conservation Area/ No mining zone
557	Putganw	5.97225	Conservation Area/ No mining zone
558	Putisia	202.795	Conservation Area/ No mining zone
559	Putkarsa	176.33	Conservation Area/ No mining zone
560	Raghunathpur	316.071	Conservation Area/ No mining zone
561	Raghunatpur	220.323	Conservation Area/ No mining zone
562	Raika	1983.93	Conservation Area/ No mining zone
563	Raikhaman	237.084	Conservation Area/ No mining zone
564	Raikola	272.797	Conservation Area/ No mining zone
565	Raipusi	81.2712	Conservation Area/ No mining zone
566	Rajabasa	98.5022	Conservation Area/ No mining zone
567	Rajanka	271.432	Conservation Area/ No mining zone
568	Ralibera	110.089	Conservation Area/ No mining zone
569	Ramchadpur	94.794	Conservation Area/ No mining zone
570	Ratnasai	1596.46	Conservation Area/ No mining zone
571	Rauberba	103.9	Conservation Area/ No mining zone
572	Rengarbera	792.745	Conservation Area/ No mining zone
573	Rengarbera	219.344	Conservation Area/ No mining zone

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574	Rengrahatu	1590.09	Conservation Area/ No mining zone
575	Ritusari	116.799	Conservation Area/ No mining zone
576	Roladih	599.859	Conservation Area/ No mining zone
577	Roladih	548.148	Conservation Area/ No mining zone
578	Romara	451.411	Conservation Area/ No mining zone
579	Roro	757.589	Conservation Area/ No mining zone
580	Rotebasang	172.181	Conservation Area/ No mining zone
581	Rugudpata	130.323	Conservation Area/ No mining zone
582	Rugudsai	410.787	Conservation Area/ No mining zone
583	Ruia	1594.66	Conservation Area/ No mining zone
584	Ruidih	399.003	Conservation Area/ No mining zone
585	Sadomsor	96.7006	Conservation Area/ No mining zone
586	Sagarkata	1343.45	Conservation Area/ No mining zone
587	Saliburu	276.562	Conservation Area/ No mining zone
588	Saligutu	383.701	Conservation Area/ No mining zone
589	Salihatu	113.575	Conservation Area/ No mining zone
590	Salikuti	1375.05	Conservation Area/ No mining zone
591	San	64.4568	Conservation Area/ No mining zone
592	Sanchiru	146.226	Conservation Area/ No mining zone
593	Sangajata	472.967	Conservation Area/ No mining zone
594	Sankuchia	274.656	Conservation Area/ No mining zone
595	Sanmirgilindi	736.033	Conservation Area/ No mining zone
596	Sannanda	728.624	Conservation Area/ No mining zone
597	Sanparsa	239.798	Conservation Area/ No mining zone
598	Sanranju	405.094	Conservation Area/ No mining zone
599	Saprumgutu	245.038	Conservation Area/ No mining zone
600	Sarariya	1027.14	Conservation Area/ No mining zone
601	Saraswatipur	27.9266	Conservation Area/ No mining zone
602	Saraswatipur	81.7137	Conservation Area/ No mining zone
603	Sarbai	456.766	Conservation Area/ No mining zone
604	Sarbil	83.5106	Conservation Area/ No mining zone
605	Sarbil	1488.03	Conservation Area/ No mining zone
606	Sarbil	1462.8	Conservation Area/ No mining zone
607	Sarda	434.27	Conservation Area/ No mining zone
608	Sargaria	255.195	Conservation Area/ No mining zone
609	Sarkand	165.298	Conservation Area/ No mining zone
610	Sase	195.055	Conservation Area/ No mining zone
611	Seldauri	442.23	Conservation Area/ No mining zone
612	Sereng	372.51	Conservation Area/ No mining zone
613	Serngbil	519.189	Conservation Area/ No mining zone
614	Sialjora	636.103	Conservation Area/ No mining zone
615	Sidma	469.027	Conservation Area/ No mining zone
616	Sikursai	160.118	Conservation Area/ No mining zone
617	Silphori	715.677	Conservation Area/ No mining zone
618	Silpunji (Thana no. 215)	439.448	Conservation Area/ No mining zone
619	Silpunji (Thana no.	103.773	Conservation Area/ part Mining Zone

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620	Singpokharia	208.808	Conservation Area/ No mining zone
621	Sini	229.103	Conservation Area/ No mining zone
622	Siringsia	1194.13	Conservation Area/ No mining zone
623	Siyaljora	342.788	Conservation Area/ No mining zone
624	Sonapos	187.557	Conservation Area/ No mining zone
625	Sonapusi	185.391	Conservation Area/ No mining zone
626	Sonoposi	159.213	Conservation Area/ No mining zone
627	Sosopi	1321.36	Conservation Area/ No mining zone
628	Sosopi	340.496	Conservation Area/ No mining zone
629	Sudeopur	159.624	Conservation Area/ No mining zone
630	Suiamba	1073.52	Conservation Area/ No mining zone
631	Sukripora	182.98	Conservation Area/ No mining zone
632	Sundurnia	527.497	Conservation Area/ No mining zone
633	Surlu	208.925	Conservation Area/ No mining zone
634	Takura	1550.34	Conservation Area/ No mining zone
635	Talburu with Sanlisia	572.017	Conservation Area/ No mining zone
636	Tamarbandh	258.337	Conservation Area/ No mining zone
637	Tangra	406.228	Conservation Area/ No mining zone
638	Tantnagar	710.888	Conservation Area/ No mining zone
639	Tarapai	118.254	Conservation Area/ No mining zone
640	Tareya	508.297	Conservation Area/ No mining zone
641	Tarpai	383.166	Conservation Area/ No mining zone
642	Tartaria	534.157	Conservation Area/ No mining zone
643	Tekasai	67.1219	Conservation Area/ No mining zone
644	Telgosa	182.949	Conservation Area/ No mining zone
645	Tengra	2021.83	Conservation Area/ No mining zone
646	Tengrai	563.536	Conservation Area/ No mining zone
647	Teno	235.196	Conservation Area/ No mining zone
648	Tensera	124.617	Conservation Area/ No mining zone
649	Tensera	561.724	Conservation Area/ No mining zone
650	Tentera	459.37	Conservation Area/ No mining zone
651	Tentrposi	276.872	Conservation Area/ No mining zone
652	Tergo	201.959	Conservation Area/ No mining zone
653	Thai	700.334	Conservation Area/ No mining zone
654	Tilaipi	207.322	Conservation Area/ No mining zone
655	Tilaisud	349.064	Conservation Area/ No mining zone
656	Tiraposi	350.55	Conservation Area/ No mining zone
657	Tirilbasia	244.331	Conservation Area/ No mining zone
658	Tirilbut	102.798	Conservation Area/ No mining zone
659	Tirilpi	290.763	Conservation Area/ No mining zone
660	TirilpiKendposi	210.268	Conservation Area/ No mining zone
661	Tiyaposi	1019.92	Conservation Area/ No mining zone
662	Todanghatu	524.562	Conservation Area/ No mining zone
663	Tonto	568.567	Conservation Area/ No mining zone
664	Tonto	147.745	Conservation Area/ No mining zone

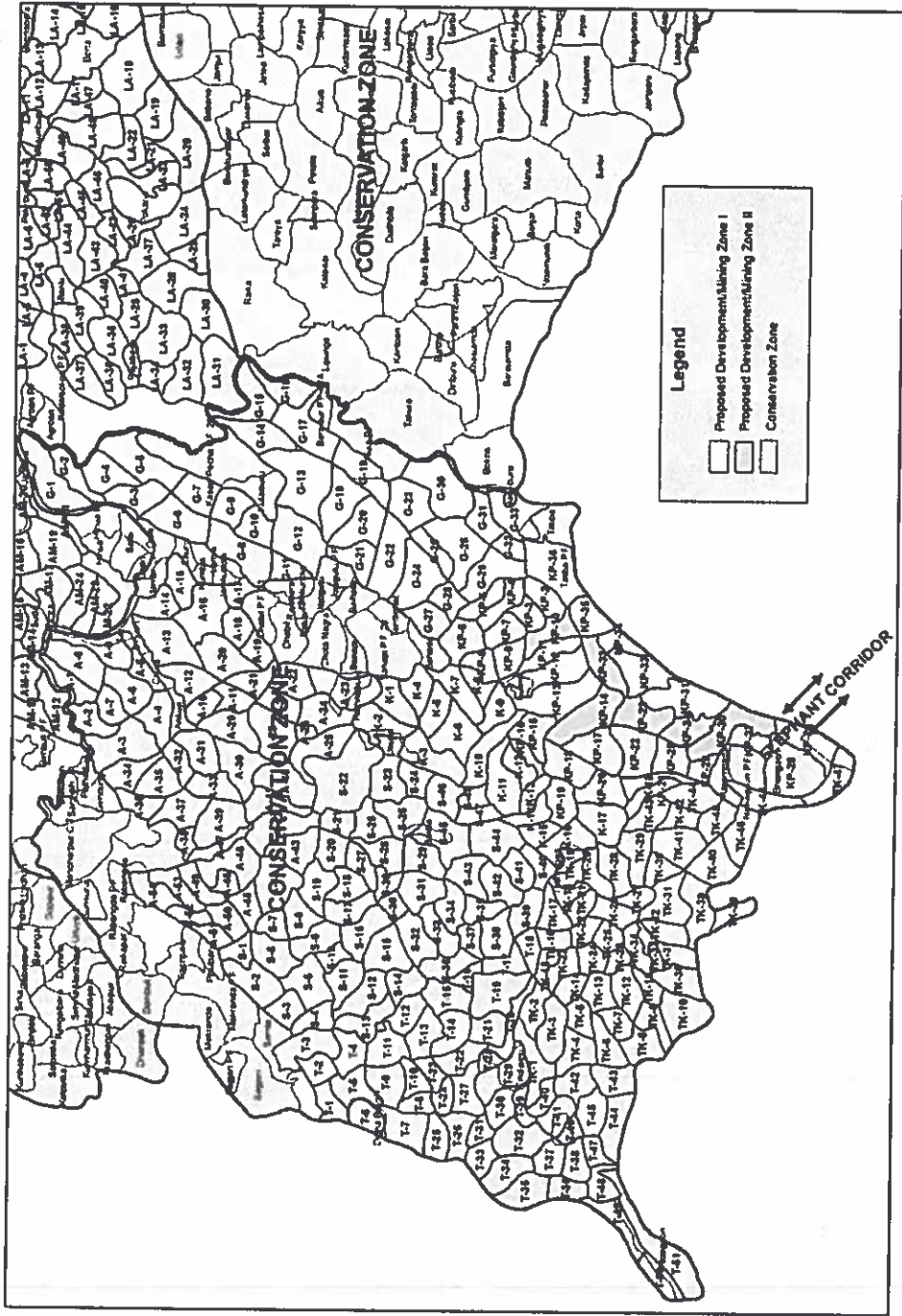
68

665	Tonto	414.625	Conservation Area/ No mining zone
666	Tontoposi	568.572	Conservation Area/ No mining zone
667	Topabera	187.363	Conservation Area/ No mining zone
668	Topabera	327.74	Conservation Area/ No mining zone
669	Torsinduri	402.433	Conservation Area/ No mining zone
670	Tubir	349.089	Conservation Area/ No mining zone
671	Tuibana	413.315	Conservation Area/ No mining zone
672	Tundchu	223.798	Conservation Area/ No mining zone
673	Tunga	150.318	Conservation Area/ No mining zone
674	Tungi	110.765	Conservation Area/ No mining zone
675	Tuntakata	348.877	Conservation Area/ No mining zone
676	Tuntakata	111.864	Conservation Area/ No mining zone
677	Turamdih	98.7632	Conservation Area/ No mining zone
678	Turui	18.4134	Conservation Area/ No mining zone
679	Turui	122.021	Conservation Area/ No mining zone
680	Tutugutu	396.368	Conservation Area/ No mining zone
681	Uaugutu	85.2834	Conservation Area/ No mining zone
682	Udajo	872.281	Conservation Area/ No mining zone
683	Uisea	282.772	Conservation Area/ No mining zone
684	Ukumatakam	454.583	Conservation Area/ No mining zone
685	Ulidih	319.762	Conservation Area/ No mining zone
686	Ulihatu	160.512	Conservation Area/ No mining zone
687	Ulihatu	108.839	Conservation Area/ No mining zone
688	Ulijhari	285.039	Conservation Area/ No mining zone
689	Unchuri	408.065	Conservation Area/ No mining zone
690	Unduda	1945.15	Conservation Area/ No mining zone
691	Usambir	483.787	Conservation Area/ No mining zone

Note: * Village Parambaljori, Silpunji and Khasjamda are partly falling under Proposed Development/Mining Zone.

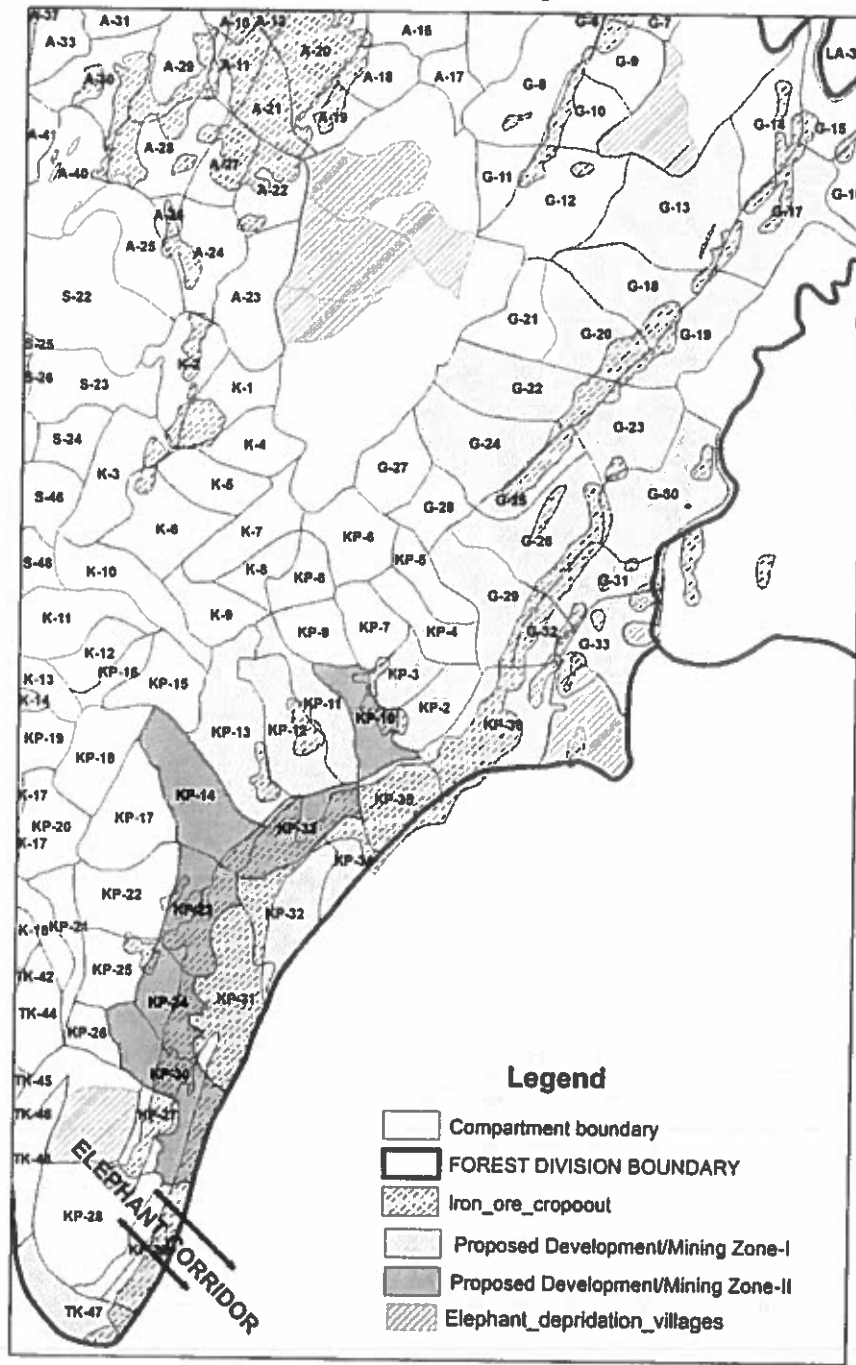
69

Map showing Proposed Development/Mining Zone in Saranda & Chaibasa Division



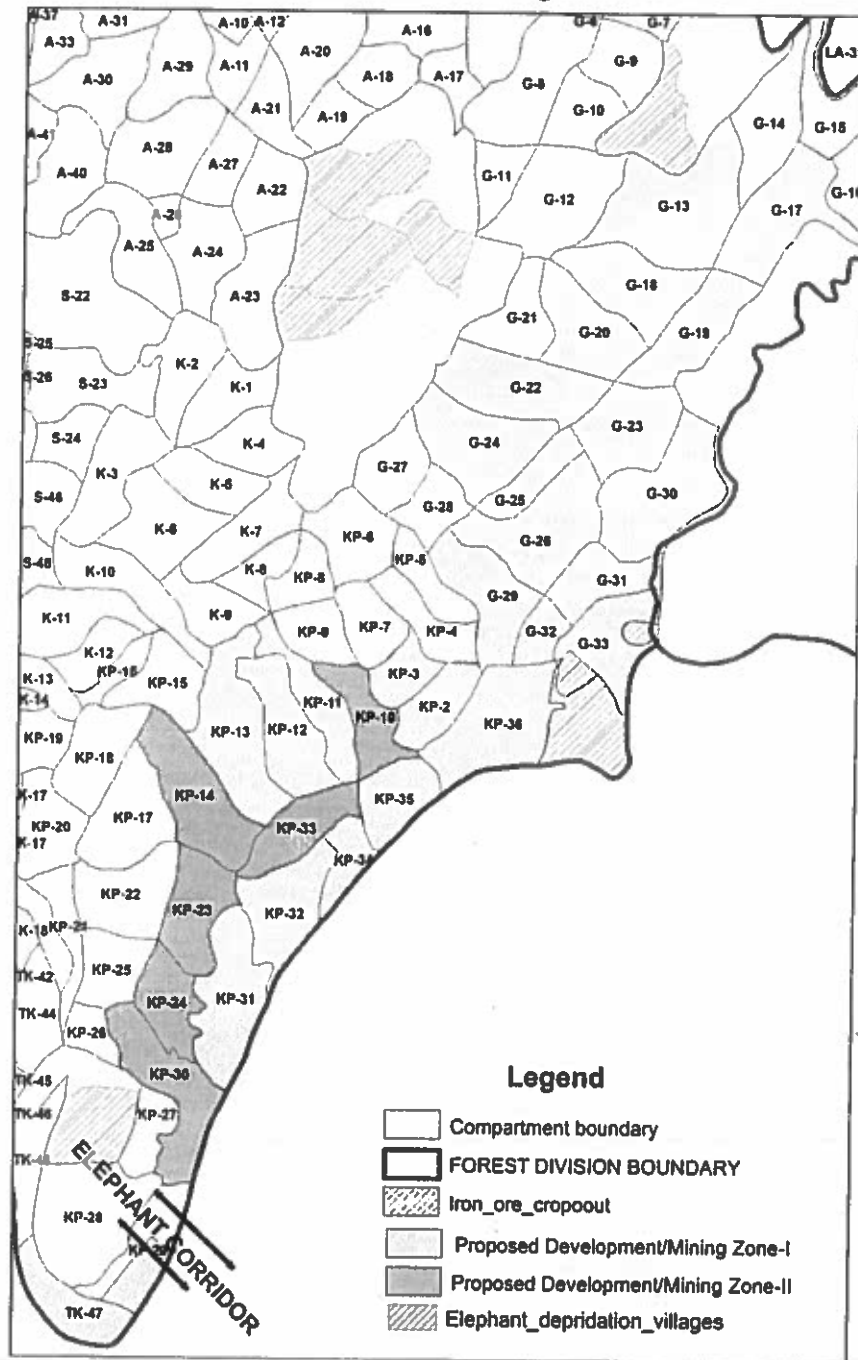
70

Proposed Development/Mining Zone in Plate-1



71

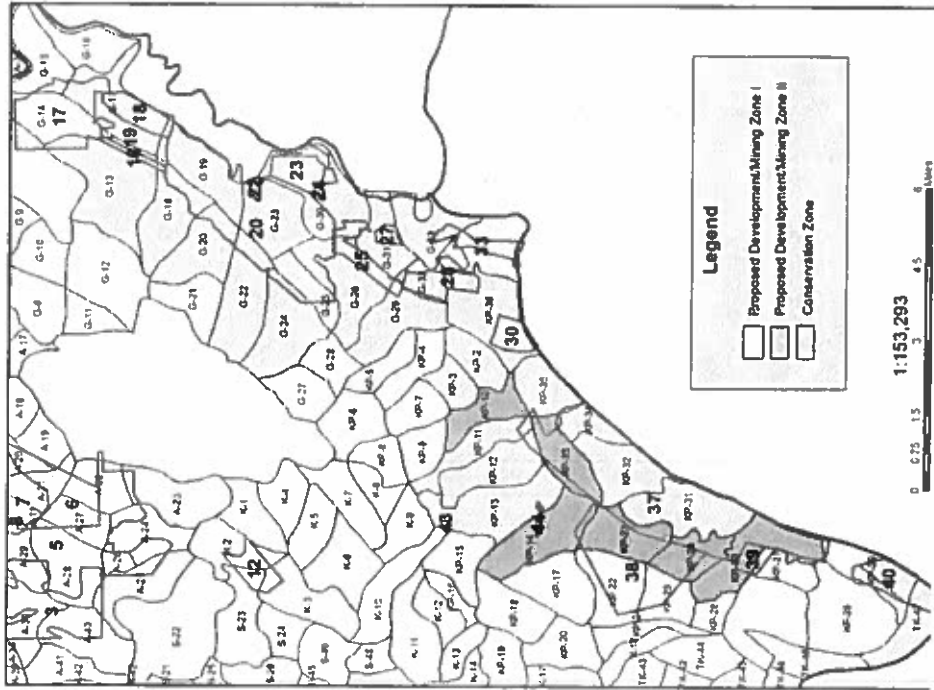
Proposed Development/Mining Zone in Plate-1



1 inch = 1.24 miles
0 0.5 1 2 3 4

72

Proposed Development/Mining Zone in Eastern part of Saranda Division



Legend

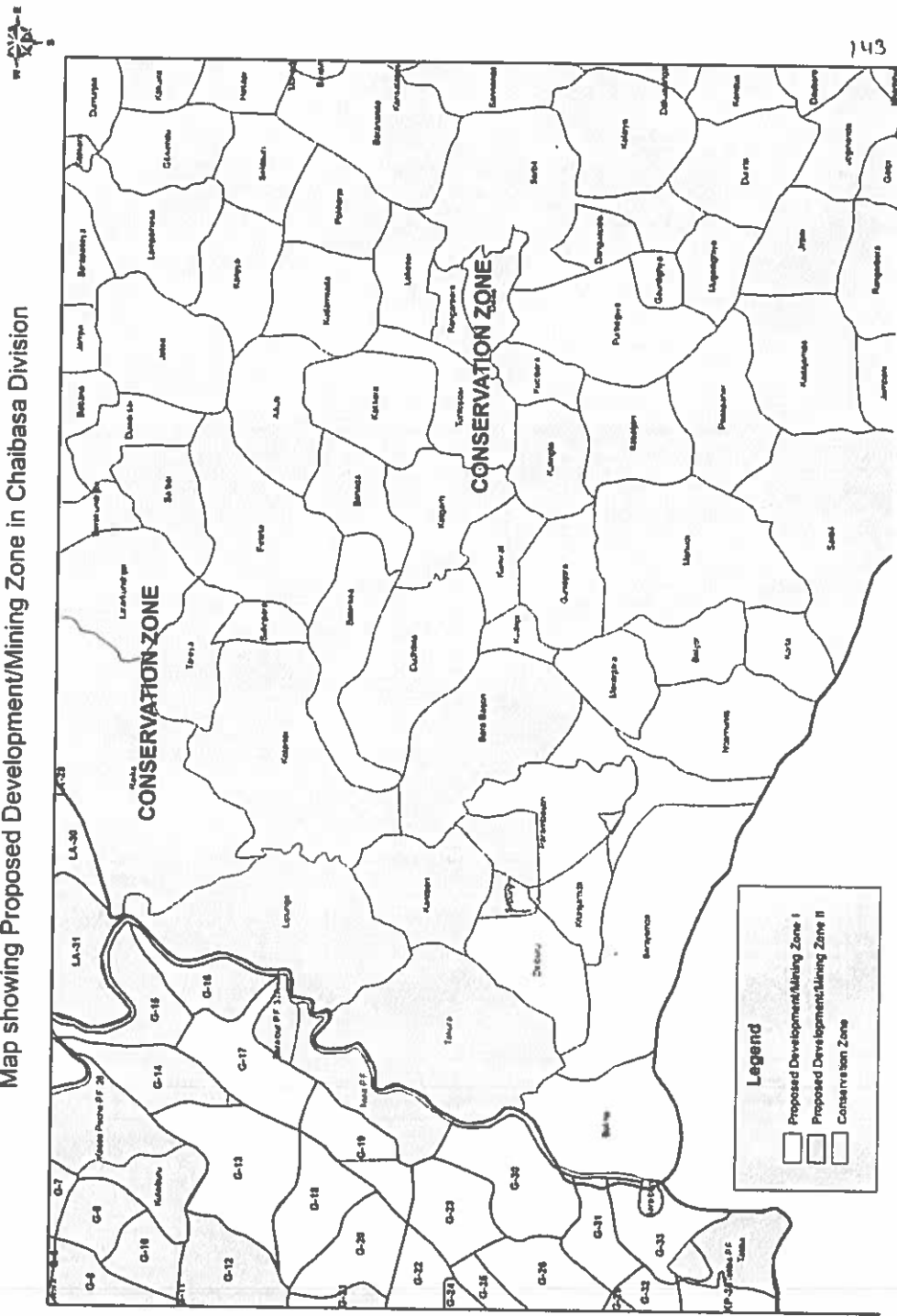
- Proposed Development/Mining Zone I
- Proposed Development/Mining Zone II
- Conservation Zone

FD	Name	Clusture	Status	ID
0	Jaranda Buru Mine Ms. JSPL	III	Proposed	17
1	Dachiburu Mine of M/s Electro Steel	I	Proposed	12
2	Ankul Ms. JSW	I	Proposed	5
3	Krburu Meghahaburu Mines SAL, lesse 1	II	Working	37
4	Vijaya II of Ms. Usha Bharan	I	Working	25
5	Ghatkuri Mines Ms. OMM	III	Working	18
6	Ghatkuri Mines Ms. Rangia	III	Working	19
7	Dhobal Iron Ore Mine SAL	I	Working	6
8	Karampada Mines Mt. Saha Brothers	II	Working	40
9	Durgaburu Gus Ore Mine of SAL	III	Working	20
10	Karampada Mine Ms. Singhbhum Minerals	I	Non-Working	30
11	Karampada Mine Ms. M. Jain & Sons	I	Non-Working	28
12	Talpa Mine KJS Aliburu M/s	I	Non-Working	33
13	Ajda Buru Mine Ms. Devika Bar Vaj	I	Non-Working	27
14	Topator Gus Ore mine of SAL	III	Non-Working	22
15	Jingbura I SAL	III	Non-Working	23
16	Jingbura I SAL	III	Non-Working	24
17	Rohasanda Mines Ms. Sri Ram Minerals Company	V	Non-Working	50
18	Batap Mines Ms. Andhrawasi	V	Working	55
19	Bhar Mines of Ms. NPK	V	Non-Working	55
20	Ajda Buru Mine SAL	I	Non-Working	8
21	Budha Buru Mine Ms. SAL, M/Lagan	IV	Non-Working	7
22	Sakul Iron ore of Ms. SAL	IV	Non-Working	3
23	Krburu Lesse II SAL	II	Infrastructure areas	39
24	Krburu Lesse I SAL	II	Infrastructure areas	38
25	Taling Damrangung dam Meghahaburu-IV of SAL	II	Infrastructure areas	44
26	SAL— lesse 5 (H-Kurud Dam)	II	Infrastructure areas	43

142

73

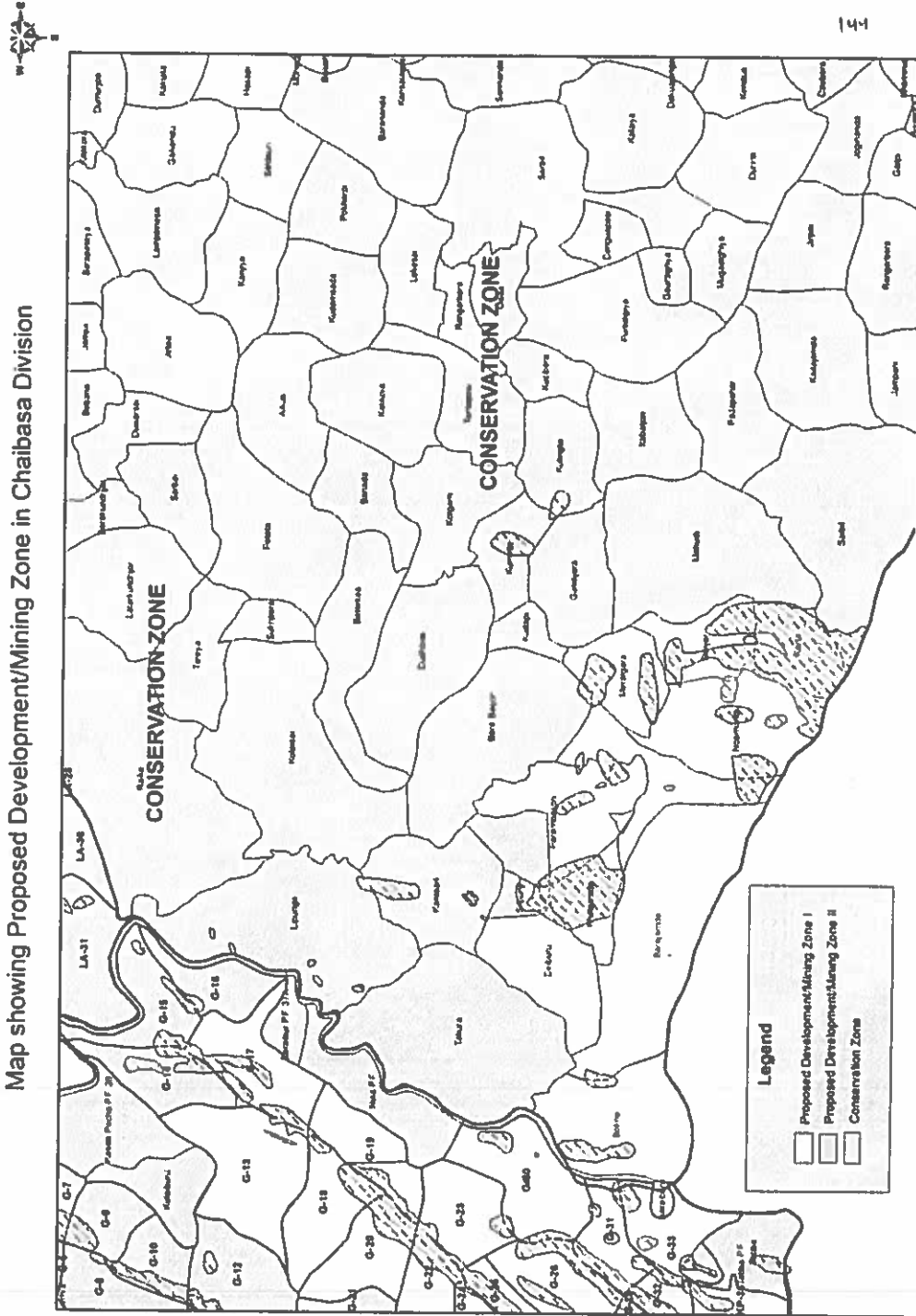
Map showing Proposed Development/Mining Zone in Chaibasa Division



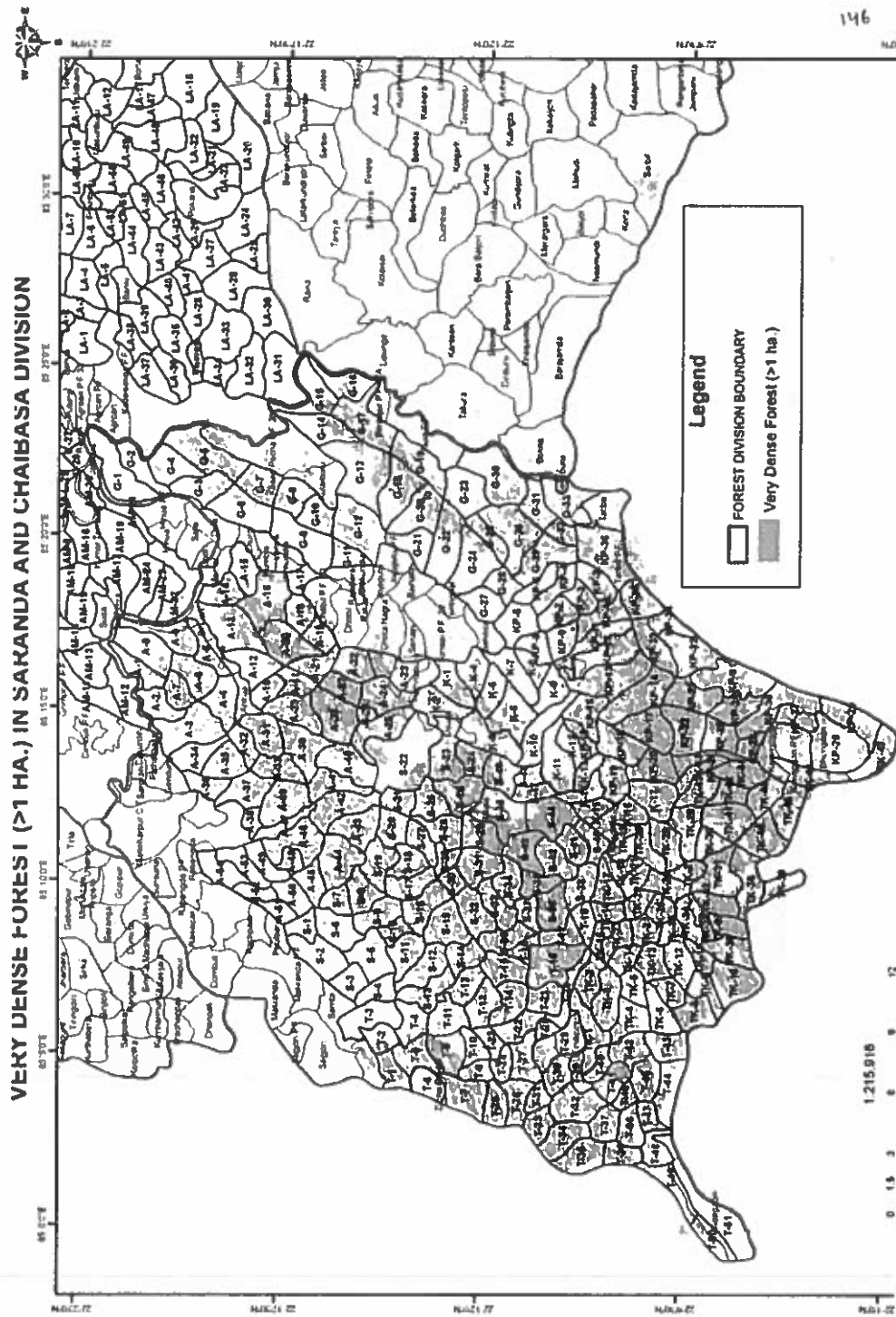
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Map showing Proposed Development/Mining Zone in Chaibasa Division

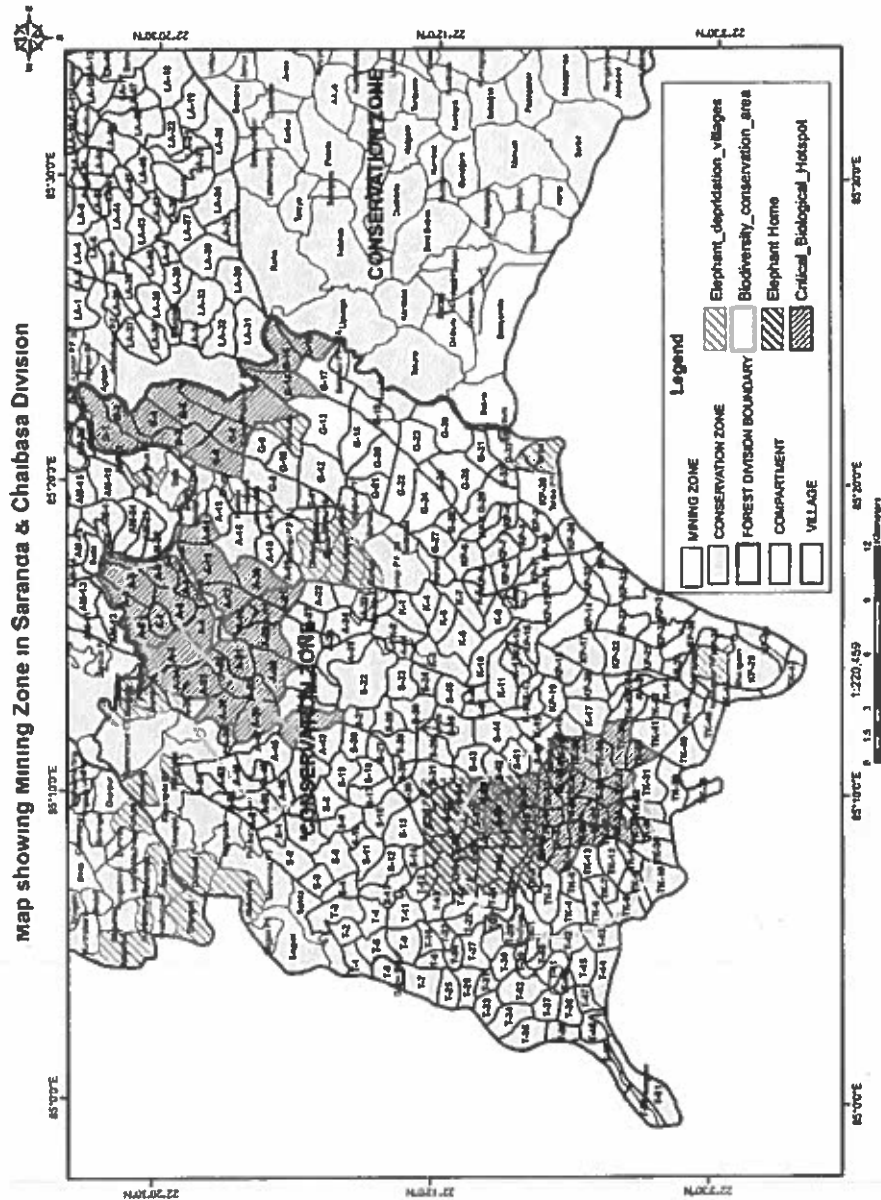


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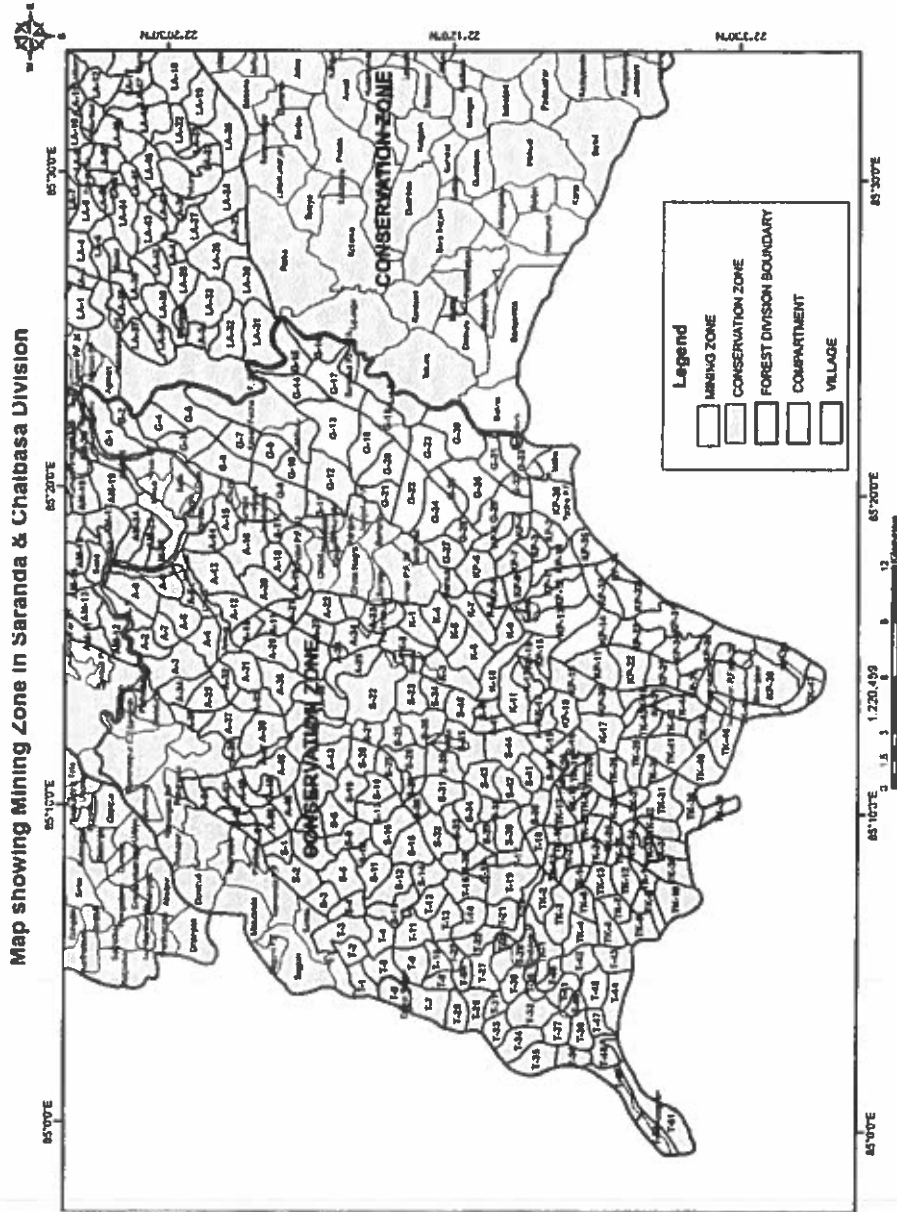
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ANNEXURE - 3

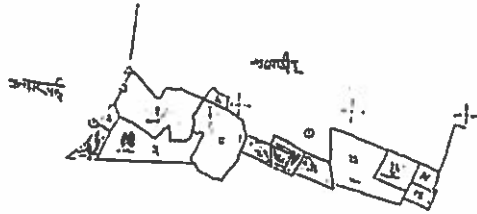
Print Application

Back

Basic Information :: ACK No.- SWSFST2005202494aa9

Name	Manoj Kumar	Mobile No	8987305243
E-Mail Id	bhagwatistonecrusher54@gmail.com	Location of Land	Rural
Category	Mining and ore beneficiation		
Institutional Type	Non Government	Address	village -baliyapada thana no-368 ps-majhgaon prakhand -majhgaon po parsha
District Name	West Singhbhum	Division	DFO Chaibasa
Range	Hatgamaria	Name of village	BALIYAPADA
Please enter details of battery Point			
Thana Name	KOLHAN	Thana No.	368
Khata NO	87,126,172	Khesra NO	1,4,7,8,9,10,11,85,84,75,76,74
Industry Battery Point	1,4,7,8,9,10,11,85,84,75,76,74	Distance from Forest (in Meter)	500
Latitude of Battery Point	22.096052 N	Longitude of Battery Point	85.868933
Village Map/Cadastral Map in pdf format (16"=1 mile)	View Map		
Application Status			
Current Status :	Fresh Application Pending at DFO		

जासगारा खलिपाखा
 थाना मेवहान
 अक्षा क्रमांक २६०
 पौरा अधिका
 प्रमाण १२" x १०"
 १:१००० (१:१०००)
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२६	७	अक्षा	१.२१	अक्षा
१२६	१	अक्षा	०.३६	अक्षा
१२६	६	अक्षा	०.३२	अक्षा
१२६	१०	अक्षा	०.४०	अक्षा
१२६	१२	अक्षा	०.५६	अक्षा

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१२६	७६	अक्षा	०.२६	अक्षा
१२६	७४	अक्षा	०.४६	अक्षा

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Traced by:-
 (Name) 18/05/2024
 Address

Government of Jharkhand

Department of Forest, Environment and Climate Change

Permission Letter : LETTER20240627

Issue Date: 27-06-2024

Acknowledgment No: SWSFST2005202494aa9

Name Of Applicant :

Manoj Kumar

Contact

no.: 8987305243

Email ID :

bhagwatistonecrusher54@gmail.com

Report of Distance from Forest, Forest Reserve and Sanctuary

SNo	Checkpoint	Divisional Forest Officer
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250 m?	Yes
2	Whether Project location come under No Mining Zone?	Yes
3	Does there any National park located within 10 km from project location?	No
4	Does there any Wildlife sanctuary located within 10 km distance from project location?	No
5	Does there any ESZ available within 10 km distance from project location?	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No

Name :

Designation :

Signature :

[Signature]
 Divisional Forest Officer
 Ghalbasa Forest Division

*The certificate to be issued by the Divisional Forest Officer of the respective Divisions and upload

पत्रांक - 1069

दिनांक - 27/06/2024

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ANNEXURE - 5

M/s BHAGWATI STONE CRUSHER

Plant & Office Add: Plot No. 703(p), VIII- Modaki, PS- Rajnagar Dist- Sarnikola Kharsawan, Jharkhand 833201
Regd. Office Add : New Colony, Nimdih, Near Santoshi Mandir, Chaibasa, West Singhbhum, Jharkhand 833201
GST NO. 20AAJFB6085D1ZT Contact : 7001790109 Email: bhagwatistonecrusher123@gmail.com

04 July/2024

To,
The Divisional Forest Officer
Chaibasa Forest Division

Sub: Report of Distance from Forest, Forest Reserve and Sanctuary upon application of Manoj Kumar over village Baliyapada Thana No. 368 Khata No. 87,126,172 Khesra No. 1,4,7,8,9,10,11,85,84,75,76,74

Ref: Memo No. 1069 dated 27.06.2024 of DFO, Chaibasa Forest Division

Sir,

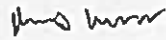
1. Above referred Memo No. 1069 dated 27.06.2024 of DFO, Chaibasa Forest Division (Annexure-1) has certified that village Baliyapada Khesra No. 1,4,7,8,9,10,11,85,84,75,76,74 is located within "No Mining Zone" in a matter of mining lease application of stone minor mineral.
2. In this context, the applicant Manoj Kumar seeks your kind permission to point out following facts for reconsideration of above referred Memo No. 1069 dated 27.06.2024 on the touchstone of equity, justice and fair play-
 - A. The Management Plan for Sustainable Mining (MPSM) and Delineation of mining zones and Conservation Area/No mining zones in Saranda and Chaibasa in Singhbhum District of Jharkhand State has conducted a carrying capacity study of iron and manganese ore only and as such the delineation of mining zone/no mining zone is with respect to iron and manganese ore only. This report has got no applicability at all on minerals other than iron and manganese ore.
 - B. Without prejudice to aforesaid, the village Baliyapada has never been classified as no mining zone any where in the MPSM Report.

M/s BHAGWATI STONE CRUSHER

Plant & Office Add: Plot No. 703(p), VIII- Medaki, PS- Rajnagar Dist- Sarakela Kharsawan, Jharkhand 833201
Regd. Office Add : New Colony, Nimdi, Near Santoshi Mandir, Chaibasa, West Singhbhum, Jharkhand 833201
GST NO. 20AAJFB6085D12T Contact : 7001790109 Email: bhagwatistonecrusher123@gmail.com

- C. The mining zone classified in the MPSM Report has specific reference of iron and manganese mining leases only as the whole report is based upon carrying capacity study of iron and manganese mining and cannot be implemented on minerals other than iron and manganese ore.
3. As such you are humbly requested to pass a reasoned and speaking order on aforesaid submission of applicant in specific reference to your Memo No. 1069 dated 27.06.2024 so that correct context could be placed before other competent authorities.

Yours faithfully



Manoj Kumar

Email-bhagwatistonecrusher54@gmail.com

Mob-8987305243

(84)

Government of Jharkhand

Department of Forest, Environment and Climate Change

Permission Letter : LETTER20240627

Issue Date: 27-06-2024

Acknowledgment No: SWSFST2005202494aa9

Name Of Applicant : Manoj Kumar

Contact no.: 8987305243

Email ID : bhagwatistonecrusher54@gmail.com

Report of Distance from Forest, Forest Reserve and Sanctuary

SNo	Checkpoint	Divisional Forest Officer
1	Whether Distance of Project location from Reserved Forest/Protected Forest is 250 m?	Yes
2	Whether Project location come under No Mining Zone?	Yes
3	Does there any National park located within 10 km from project location?	No
4	Does there any Wildlife sanctuary located within 10 km distance from project location?	No
5	Does there any ESZ available within 10 km distance from project location?	No
6	Whether Proposed project comes under prohibited category of ESZ (Yes or No)?	No

Name : 

Designation: Divisional Forest Officer

Signature: Ghalbasa Forest Division

*The certificate to be issued by the Divisional Forest Officer of the respective Divisions and upload

पत्रांक - 1069

दिनांक - 27/06/2024



कार्यालय :- वन प्रमण्डल पदाधिकारी, चाईबासा वन प्रमण्डल, चाईबासा।

E-mail:- 206chsadiv648@gmail.com, dfo-chaihasa@gov.in



पत्रांक :1178.....

दिनांक : 09/07/2024

सेवा में

श्री मनोज कुमार
मेसर्स भगवती स्टोन कशर
न्यू कॉलोनी, चाईबासा।

विषय:- Report of Distance from Forest, Forest Reserve and Sanctuary upon application of Manoj Kumar over village Baliyapada, Thana No. 368, Khata No. 87, 126, 172, Khesra No. 1, 4, 7, 8, 9, 10, 11, 85, 84, 75, 76, 74

प्रसंग:- आपका आवेदन पत्र दिनांक 04.07.2024

महाशय,

वन, पर्यावरण एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार, नई दिल्ली के पत्र संख्या- 11-65/2014-FC(Pt) दिनांक 08.06.20218 के द्वारा सक्षम स्तर से अनुमोदित The Management Plan for Sustainable Mining (MPSM) के पृष्ठ संख्या 11 एवं 12 (छाया प्रति संलग्न) के Table-5: compartment under Proposed Development/Mining Zone में दिये गये 10 गाँवों की सूची में गाँव बालियापदा उल्लेखित नहीं है। अतः आवेदित गाँव बालियापदा Mining zone के अन्तर्गत उल्लेखित नहीं है।

अनुलग्नक:-यथोक्त।

आपका विश्वासी

Kumar 09/07/24
वन प्रमण्डल पदाधिकारी
चाईबासा वन प्रमण्डल, चाईबासा।

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F.No.11-65/2014-FC (Pt)
Government of India
Ministry of Environment Forests & Climate Change
(FC Division)

Indira Paryavaran Bhawan
Aliganj, Jor Bagh Road
New Delhi-110003
Dated: 8th June 2018

OFFICE MEMORANDUM

Sub: Management Plan for Sustainable Mining and delineation of Mining Zones and Conservation area / no mining zone in Saranda and Chaibasa in Singhbhum District, Jharkhand

Kindly refer to the 'memorandum of action taken' on the 'first report on illegal mining of iron and manganese ores in the state of Jharkhand' of Justice M. B. Shah Commission of inquiry submitted to the Ministry of Mines.

The Management Plan for Sustainable Mining (MPSM) and delineation of mining zones and Conservation Area / No mining zones in Saranda and Chaibasa in Singhbhum District Jharkhand, duly approved by the competent authority, is enclosed for further necessary action.

Enclosed- As above



(Sandeep Sharma) S.G.

Sr. Assistant Inspector General of Forests (FC)

1. Secretary, Ministry of Mines, Govt. of India
Shastri Bhawan, New Delhi.
2. Secretary, Ministry of Steel, Govt. of India
Udyog Bhawan, New Delhi
3. Chief Secretary, Govt. of Jharkhand
Ranchi.
4. Principal Secretary (Forest)
Department of Forests, Govt. of Jharkhand
Ranchi.

Copy to:-

1. PS to Hon'ble MEF.
2. Secretary, MoEF&CC, Govt. of India
3. DGF & SS, MoEF&CC, Govt. of India
4. ADGF (FC), MoEF&CC, Govt. of India
5. IGF (FC), MoEF&CC, Govt. of India
6. JS (IA) MoEF&CC
7. Monitoring Cell, FC Division in MoEF&CC to place it on website forestclearance.nic.in

(87)

25	KP-35	281.88	126.45	44.86
26	KP-36	578.62	173.16	29.93
27	TK-47	287.47	83.36	29.00
	Total	10670.52	2690.30	25.21
A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada				
Note: * Compartment no. KP-29 and G-33 are partly falling under Proposed Development/Mining Zone				

- b. **Saranda Forest-Mining Zone-II:** That forest compartment bearing iron ore deposit and has such very dense forests cover spread above 50 % area of the forest compartment are delineated and geo-referenced and may be considered as mining zone-II for mining and other allied activities. Mining proposals will be accepted in Zone-II also. (table-3).

S.No.	Compartment No.	Area (Ha.)	VDF Area (ha.)	VDF Area (%)
1	KP-10	263.80	144.42	54.75
2	KP-14	501.89	306.85	61.14
3	KP-23	349.11	269.02	77.06
4	KP-24	268.21	200.22	74.65
5	KP-30	477.69	289.10	60.52
6	KP-33	300.89	157.43	52.32
	Total	2161.59	1367.03	63.24
A-Ankua, G-Ghatkuri, S-Samta, T-Tirilposi, TK- Thalkobad, K-Kumdi, KP-Karampada				

- B. **Chaibasa Forest:** The mineralised forest area with iron ore deposits in the Chaibasa forest have been identified with forest compartments and are given in Table-4.

Village	Village Area (Ha.)	Iron outcrop (Ha.)
Balijor	401.63	180.09
Bara Baljori	1204.30	9.33
Barajamda	1442.89	10.75
Bokna	831.95	77.14
Dirburu	591.44	17.52
Gundjora	552.33	0.11
Kantoari	717.05	55.99
Khasjamda	314.46	215.01
Korta	354.93	333.15
Kumirat	349.52	45.40
Kutingta	470.29	19.39
Lipunga	1466.27	21.59
Mahudi	1420.69	5.98

88

Meralgara	410.59	112.92
Noamundi	844.39	196.59
Parambaljori	885.21	86.83
Sarbil	1488.03	47.54
Silpunji	103.77	17.78
Others	518.58	67.26

Chaibasa Forest- Mining Zone: That forest compartments bearing iron ore deposit and such very dense forests cover spread upto 50 % area of the forest compartment have been considered for mining and allied activities. These areas are delineated and geo-referenced and may be considered as mining zone-I for mining and other allied activities. (Table-5)

S.No.	Village Name	Area (Ha.)	VDF Area (ha.) under Phase I	VDF Area (%)
1	Balijor	401.63	1.17	0.29
2	Barajamda	1442.89	0.00	0.00
3	Bokna	831.95	21.63	2.60
4	Diriburu	591.44	0.00	0.00
5	*Khasjamda	314.46	0.00	0.00
6	Korta	354.93	1.15	0.32
7	Meralgara	410.59	0.00	0.00
8	Noamundi	844.39	1.13	0.13
9	*Parambaljori	885.21	0.00	0.00
10	*Silpunji	103.77	0.00	0.00
	Total	6181.27	25.08	0.41

Note: * Village Parambaljori, Silpunji and Khasjamda are partly falling under Proposed Development/Mining Zone

C. Mining areas: Those mining leases spread over Zone-I and Zone-II shall be treated as merged and considered as one entity for preparation of the mining plan and approved by IBM. However, the mining plan shall be prepared so as to start the mining in Zone-I and progressively proceed towards Zone-II in a phased manner.

D. Sanctity of the existing lease boundary would be maintained: Those existing mining leases which are extending into biodiversity hotspots/ critical hotspots, the sanctity of the existing lease boundary would be maintained and mining would also be allowed in the existing mining lease subject to adequate safeguards for the purpose of scientific and sustainable mining. The balance area of the forest

(89)

ANNEXURE - 7

F. No. 8-279/1985 - FC (Pt)
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Indira Paryavaran Bhawan,
Alignaj, Jorbagh Road,
New Delhi - 110003
Dated: 13th July, 2015

To
Principal Secretary (Forests),
Government of Jharkhand,
Ranchi.

Sub: **Renewal of diversion of 370.92 ha of (already broken up) forest land in favour of M/s Tata Steel Ltd. Jharkhand for Iron ore mining in Noamundi Iron ore mining lease in West Singhbhum District of Jharkhand; Recent guidelines of the MoEF for mining in the Saranda Forests -regarding**

Sir,

With reference to the Government of Jharkhand's letter No. 3/ Vanbhumi-17/2011/760/VP dated 19.02.2015 on the above mentioned subject seeking information about the recent directives issued by the Ministry for grant of FC/EC in the Saranada Forest Area, I am directed to draw your attention towards IA.II Division of the MoEF&CC's letter no. J-11015/1208/2007-IA-II (M) dated 1st August, 2014 wherein MoEF&CC'S decision regarding non-acceptance of any new proposal for environment/forest clearance (both Stage-I & Stage-II) to new mines for which mining leases have not been executed etc., till Carrying Capacity Study in Saranda Forest Division of West Singhbhum District of Jharkhand is completed, has already been communicated to you. However, for the sake of clarity, following decision taken by the MoEF&CC, after examining the Justice M. B. Shah Commission's 1st report on illegal mining of iron and Manganese ore in the Saranda areas of West Singhbhum District, are hereby communicated for taking necessary action:

- i. EC and FC (both Stage-I and Stage-II) to new mines for which mining lease has not been executed and consequently the mining activities have not started so far, will not be accorded till completion of the carrying capacity study.
- ii. Grant of Stage-II for diversion of forest land located within the mining lease in which the mining activities are already being carried out, and grant of EC for expansion of production capacity in such mining leases will be considered without waiting for outcome of the carrying capacity study, provided Stage-I FC for diversion of forest land has already been accorded.
- iii. Till completion of the carrying capacity study, Stage-I and Stage-II FC and EC (if required) for renewal of mining leases will be considered only for the already broken up forest area.
- iv. For cases involving violation, necessary action would be taken as per the existing guidelines and further processing of cases in line with (ii) and (iii) above would be subject to the outcome of action taken on such violation. Prior to issue of Stage-II FC by the FC Division, the status of EC will be checked up from IA Division in the context of violation.

Yours faithfully,

(T. C. Nautiyal)

Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Government of Jharkhand, Ranchi
2. The Principal Chief Conservator of Forests (Wildlife), Government of Jharkhand, Ranchi.
3. The Additional PCCF (Central), Regional Office, Bhubaneswar.
4. The Nodal Officer (FCA), O/o PCCF, Government of Jharkhand, Ranchi.
5. The User Agency (M/s Tata Steel Limited, Mines Division, Noamundi -833217, Singhbhum West District, Jharkhand).
6. Monitoring Cell, FC Division, MoEF, New Delhi.
7. Guard File.

(T. C. Nautiyal)

Assistant Inspector General of Forests

(90)

IMMEDIATE

No. 16/12/2009-M.VI (Part XXII)
Government of India
Ministry of Mines

New Delhi, dated the 6th August, 2014

The Chief Secretary
Government of Jharkhand
Project Bhawan, Dhurwa
Ranchi - 834004

Subject: Justice M. B. Shah Commission of Inquiry's First Report on illegal mining of iron and manganese ores in the State of Jharkhand - Follow up of action taken

Sir,

Justice M. B. Shah Commission of Inquiry (Commission) submitted the First Report on illegal mining of iron and manganese ores in the State of Jharkhand on 14.10.2013.

2 The Ministry prepared 'Memorandum of Action Taken' (ATR) on the report on the basis of inputs received from the Government of Jharkhand and concerned Union Ministries / Departments.

3 The Ministry laid the Report alongwith ATR thereon in the Parliament, a copy of which is enclosed.

4 It is requested that as proposed by the Government of Jharkhand in the ATR, necessary action may be taken in a time-bound manner and the Ministry may be apprised in this regard on a quarterly basis.

Yours faithfully,



(Rokhum Lalremuata)
Director

Telefax: 011-23388345

Email: ROKHUM.L@NIC.IN

Incl: First Report dated 14.10.2013 alongwith 'Memorandum of Action Taken' thereon

VAKALATNAMA

IN THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

State Jharkhand
District: Jharkhand

✓ OA/MA/RA/Contempt No. of 2024

M/s Bhagwati Stone Crushers

{Appellant
{Petitioners

- Versus -

State of Jharkhand and Ors.

{Respondent
{Opposite Party

Vakalatnama on behalf of Applicant (APPLICANT)
Know all men by these presents that by Vakalatnama, I/We appoint the Advocates noted below or any one of them my/our lawful Advocate or Advocates for filing the memorandum or appeal or petition of entering appearance

in the above matter for appearing conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith, for preparing the paper book in the case and for putting in papers, petitions etc. On my/ our behalf for filing, taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suit etc. For signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / We further say that any act. Done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama, shall be considered as my/our own true and lawful act.

And I/We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case properly. Failing which the said Advocates after notice to me/us will be at liberty to withdraw from further conducting the case.

IN WITNESS WHERE OF I/WE sign and execute this Vakalatnama on this
the 12th day of August 2024

Paushali Banerjee
Name of Advocates

Ms. Paushali Banerjee,
High Court, Calcutta,
NPS Business Centre,
Ground Floor, Kolkata - 700001
M- 9433253274

*Received & accepted
for client (Applicant)
Paushali Banerjee
Advocate*

Ms. BHAGWATI STONE CRUSHER

Partner
MAYNOO KUMAR